

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 32 OF 2020 (WZ)

IN THE MATTER OF:

KANTHA VIBHAG KOLI SAMAJ PARIVARTAN TRUST ...
APPLICANT

VERSUS

GUJARAT POLLUTION CONTROL BOARD & ORS. ...
RESPONDENTS

**AFFIDAVIT ON BEHALF OF GUJARAT POLLUTION
CONTROL BOARD**

I, Dr. Suresh Agravat, Senior Environment Officer, Age- adult, having my office at Gandhinagar, do hereby solemnly affirm and state an oath as under:

1. I am presently serving as Unit Head, Surat with Gujarat Pollution Control Board. I have perused the record pertaining to the case available in my office and am conversant with the facts of the case. I am authorized to swear the present affidavit on behalf of the Gujarat Pollution Control Board and am otherwise competent to make the present affidavit.



[Signature]

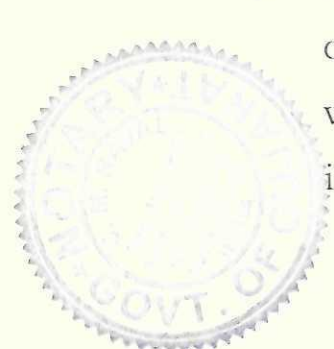
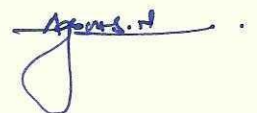
2. I am filing the present affidavit in compliance with order dated 07.02.2025 by which the Hon'ble Tribunal has directed the Board to place on record the details of inspection conducted by the Joint Committee constituted by the Hon'ble Tribunal by order dated 05.08.2020 in the captioned matter.
3. I say that the on perusal of prayers made by the applicant against the Board, it appears that the primary grievance of the applicant was regarding improper calculation of Environment Damage Compensation levied by the answering respondent on respondent no. 8 – M/s Paras Enterprise for violation of environment laws.
4. I say that this Hon'ble Tribunal by order dated 05.08.2020 considering the material on record appointed a Joint Committee comprising of (i) Collector, Surat, (ii) Gujarat Coastal Zone Management Authority and (iii) Representative of Central Pollution Control Board (CPCB) to assess the extent of environmental damage and undertake calculation of environmental damage compensation.
5. On 29.10.2020, the Joint Committee submitted its report before this Hon'ble Tribunal. It was found by the Joint Committee that respondent no. 8 was illegally operating the unit from 06.02.2014 (date declared by the unit for commencement of production activities) and 14.08.2019 (date of disconnection of power supply to the unit) without having obtained Consent to Establish, Consent to Operate or Environment Clearance from the authorities. Accordingly, the Joint Committee calculated Environment



Apprs. n

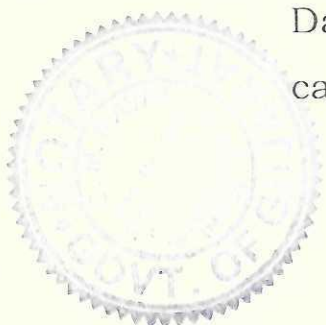
Damage Compensation to the tune of Rs. 2,73,25,000/- as per the prescribed formula by taking 2186 days as the number of days for which the unit was found to be in violation of environmental norms.

6. During the course of hearing, respondent no. 8 stated before this Hon'ble Court that the unit was not functional for the period of 30.08.2015 and 23.3.2019 and accordingly Environment Damage Compensation should have been levied only for 1470 days. The unit has also filed a separate appeal being Appeal No 37 of 2021 before this Hon'ble Court challenging the levy of Environment Damage Compensation.
7. Be that as it may, in order to settle the controversy, the answering respondent called upon the unit to furnish an explanation and gave it an opportunity to hearing. However, during the hearing a new ground was raised by the unit stating that the compensation has been wrongly calculated by considering it to be an industry falling in *Red Category* rather in *Orange Category*.
8. In view of these facts and discrepancy regarding number of days during which the unit was in violation, this Hon'ble Court by order dated 23.08.2023 and 10.01.2024 directed the answering respondent to calculate and clarify the exact number of days of violation as well as place the details regarding categorization of the unit.
9. I say that with regards to the issue regarding the number of days during which the industry was in violation, data was collected from Dakshin Gujarat Vij Company Limited in order to ascertain the electricity usage during each



month from the year 2014 to 2019. As per the records furnished by the electricity provider which are reproduced in the report filed by the Board, we may write during the period between February-2014 and August-2019 it is evident that the electricity usage was ample as mentioned in operation period. And it cannot be said that the unit was not functional during the said period. In view of this data, the calculation done by the Joint Committee of 2186 days would stand affirmed. A copy of the report prepared by the Board is annexed herewith and marked as **Annexure R-1**.

10. With regards to the issue of the present unit falling within Orange or Red Category, it is submitted that as per modified directions dated 07.03.2016 issued by the Central Pollution Control Board regarding harmonization of classification of industrial sectors under the red, orange, green and white categories, the "synthetic resins" industry has been placed in the *Orange List*. Therefore, this Hon'ble Court by order dated 10.01.2024 directed the answering respondent to calculate the Environmental Damage Compensation in both categories.
11. I say that in the formula for calculation of Environmental Damage Compensation, the pollution index for Red Category industries is prescribed as 80 while for Orange Category Industries, the index is prescribed as 50. I say that if the unit is considered to be in violation for 2186 days in the Red Category, the payable Environmental Damage Compensation comes to Rs. 2,73,25,000/-. In case the unit is considered to be in violation for 2186 days



Agg. S. H.

in Orange Category, the payable Environmental Damage Compensation comes to Rs. 1,70,78,125/-.

12. The Board assures that it shall abide by all or any directions which are issued by this Hon'ble Tribunal and take steps against the erring unit strictly in accordance with law.

Agours. n
DEPONENT

VERIFICATION

Verified at Gandhinagar on this 01 day of March, 2025 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.



Agours. n
DEPONENT

SOLEMNLY AFFIRMED
BEFORE ME
C. M. RAJ
(C. M. RAJ)
NOTARY
GOVT. OF GUJARAT
11 MAR 2025

Entered in Notary Register at
Serial No. 108 Vol. No. I
C. M. RAJ
GOVT. OF GUJARAT & NOTARY
GANDHINAGAR
11 MAR 2025



**REPORT OF GUJARAT POLLUTION CONTROL BOARD IN
REFERENCE TO M/S. PARAS ENTERPRISE, PLOT NO: 447,
ROAD NO-4, TAL: CHORASI, GIDC SACHIN – 395197, DIST:
SURAT, GUJARAT**

**ORIGINAL APPLICATION NO. 32 OF 2020 (WZ)
KANTHA VIBHAG YUVA KOLI SAMAJ PARIVARTAN TRUST V/S.
GUJARAT POLLUTION CONTROL BOARD & ORS.**

WITH

**APPEAL NO.37 OF 2021 (WZ)
PARAS ENTERPRISES V/S. GUJARAT POLLUTION CONTROL BOARD
& ORS.**

**FORWARD SUBMISSION TO THE HONBLE NATIONAL GREEN TRIBUNAL
IN COMPLIANCE TO THE ORDER DATED: 23/08/2023 & DATED: 10/01/2024**

MARCH-2024

1. **BACK GROUND**

- The applicant, Kantha Vibhag Yuva Koli Samaj, had filed Original Application No. 32/2020 (WZ) against the M/s. Paras Enterprise about violation of environmental law and damage to the environment by illegal operation of the unit.
- The Hon'ble NGT had conducted a hearing on Original Application No. 32/2020 and constituted a joint committee pursuant to an order dated: May 8, 2020. The concern Para - 9 is as follows:

“We deem it just and proper to constitute a committee consisting of (i) the Collector, Surat, (ii) the Gujarat Coastal Zone Management Authority, and (iii) the Representative of the Central Pollution Control Board (CPCB) and to direct them to submit a factual and action-taken report. Report be submitted within six weeks.”

- The Joint Committee Report was submitted before the Hon'ble NGT on dated: 29/10/2020. The joint committee had assessed the environment damage compensation in Chapter 6. The Formula & parameter taken by the joint committee, are reproduced as follows:

Environmental Compensation

The base formula taken as per para 6 of the order of Hon'ble NGT in the O.A. No. 593/2017 (Paryavaran Suraksha Samiti & Anr. Vs Union of India & Ors.) Dated 19.02.2019. As given in the order, the Environmental Compensation (EC) is based on the following formula.

$$EC = (PI \times N \times R \times S \times LF)$$

Where, EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC

S = Factor for scale of operation

LF = Location factor

Accordingly, the joint committee computed environmental compensation based on above formula on an account of non-compliances w.r.t. procedural lapses by the industry to obtain mandatory statutory permissions i.e. CTE, CTO and EC from the regulatory agency and authority.

- PI = Pollution Index of industrial sector The average pollution index of 80 was taken as Environmental Compensation for the unit (as the unit falls under red category of industry based on CTE issued by GPCB).
- N = Number of days of violation took place for which violation took place is the period between the day of violation observed and the day of compliance verified by CPCB/SPCB.
- R = A factor in Rupees (₹) which is a minimum of 100 to a maximum of 500. R is considered as ` 250, as the Environmental Compensation in case of violation.
- S = Factor for scale of operation. For small S = 0.5, For medium S = 1 and larger unit S = 1.5
- LF = Location factor, It is based on the population of the city/town and location of the industrial unit on the location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, different LF maybe used. LF of 1.25 is used as the industry is located within the municipal boundary and population as per Census, 2011 is 4.46 million (Population 1 to < 5 million, LF is 1.25).

As the industry was operational illegally without obtaining CTE, CTO and EC; the noncompliance was considered on 06th February, 2014 (starting date of illegal production activity) and to consider the last day of non-compliance/day of compliance, inspection has to be carried-out during subsequent course of any day of the year. Based on the available records with the GPCB, RO- Surat the last day of non-compliance was observed on 31st January, 2020 i.e. revocation of closure direction by GPCB (though last date of production was till 14th August, 2019). Hence a total day of non-compliance (N) is 2186 days. Based on consideration of above, the environmental compensation calculation is depicted as below.

$$EC = PI * N * R * S * LF$$

PI	N	R	S	LF	EC
80	2186	250	0.5	1.25	2,73,25000

Based on above, the environmental compensation to be levied on the industry for non compliances w.r.t. various provisions of environment statutes is worked-out to be ₹ 2,73,25,000/- (Rupees Two Crore Seventy-Three Lac and Twenty-Five Thousand Only).

- M/s. Paras Enterprise has filed Appeal No. 37 of 2021 against the EDC imposed by the GPCB based on the joint committee report.

2. DIRECTIONS OF HON'BLE NGT

In Order Dated: 23/08/2023

The Hon'ble NGT had conducted a hearing for the Appeal No. 37/2021 filed in OA No. 32 of 2020 and, thereafter an order was issued on 22nd August, 2023 with the following directions:

Para - 13: “Since there is a difference of opinion with respect to number of days when the industry is said to have been found closed under directions issued by the GPCB, we deem it appropriate that the GPCB should give us exact number of days for which respondent No.8 remained closed so that the exact amount of EDC can be calculated, for which we grant two weeks’ time to the GPCB to submit a report before us on an affidavit detailing therein the number of days during which the industry remained closed under the directions issued by the GPCB and this figure may be calculated after giving opportunity of hearing to the applicant as well as the Project Proponent.”

In Order DATED: 10/01/2024

The Hon'ble NGT had conducted a hearing for the Appeal No. 37/2021 filed in OA No. 32 of 2020 and, thereafter an order was issued on 10th January, 2024 with the following directions:

Para - 3: “Be that as it may, we direct the respondent No.1/GPCB to calculate the exact number of days for which the industry of respondent No.8 remained closed and make a calculation based on both, which would be applicable for Red Category as well as Orange Category so that at the time of final argument, when we decide this dispute, we will be assisted in getting the amount of EDC. This exercise shall be completed by the respondent No.1/GPCB within a period of two weeks and no more and a copy of the said calculation shall be served upon all other parties, who may file objection against the same, if any, within two weeks thereafter.”

3. HISTORY & CHRONOLOGY OF EVENTS OF M/S. PARAS ENTERPRISE

Name of industry & Location: (GIDC/ Area/ District name only)	M/s. Paras Enterprise Plot No:447, Road No-4, Tal : Chorasi, GIDC Sachin – 395197, Dist : Surat
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Investment:	
Total:	Rs. 2.33 Cr.
Plant & Machineries:	Rs. 0.55 Cr.
Scale:	Small
Product Name:	Polyester resin
CTE status	CTE obtained on 07/10/2015 valid up to 03/05/2020
CCA status	Not applied

M/s. Paras Enterprise Chronology of events

Date	Action taken By Board
19/04/2014	This unit is inspected with reference to routine monitoring. <u>Unit is found in operation</u> and engaged in manufacturing Polyester resin without obtained any prior permission of the board. Unit has instructed not to operate plant without permission of the board and Unit was instructed to obtained NOC/EC
31/05/2015	- Unit is inspected with reference to CTE Fresh application dated 04/05/2015. - Unit is <u>not found in operation during inspection</u>. Finish product are stored within premises.
13/07/2015	Closure direction u/s 33-A of the water (prevention and control of pollution) Act, 1974 was issued to the industry on 13/07/2015 based on inspection report dated: 31/05/2015.
01/08/2015	CTE application was rejected by GPCB.
29/07/2015	- This unit is inspected with reference to Head Office Order no. GPCB/CTE-SRT-2893/ID-44514/320693,Dt.13/07/2015 for Direction u/s 33-A of the water act(15 day effect). - During inspection production plant of the <u>unit is found not in operation</u> and unit had re-applied for CTE on 04/05/2015 and Application for E.C of the unit is in process. - Power Supply not disconnected
12/08/2015	Board has revoked closure direction with specific condition i.e. Unit shall not start plant without CCA and EC”
03/08/2015	Board has issued CTE to the industry which is valid up to 03/05/2020.

03/08/2015 to 08/07/2019	•During this period no any inspection of industry (M/s.Paras Enterprise) was carried out.
09/07/2019	•Unit was visited with reference to telephonic complaint of Shree Gabru Bhavvad and Shree Mahendra Ramolia, President of Sachin Notified Industrial Association regarding acidic wastewater discharge from the M/s. V B V Enterprise, Plot No. 447, Road No. 4, GIDC, Sachin •During the inspection, the industry was operational <u>without CC&A and EC</u> Rain water contaminated with raw materials was flowing into GIDC storm water drain. •Also, unsolicited underground pipeline leading to GIDC storm water drain was seen.
23/07/019	•Board has issued Closure direction u/s 33-A of the water (prevention and control of pollution) Act, 1974 to M/s. Paras Enterprise and Also directed to deposit the <u>environment damage compensation cost of Rs. 5 lacs. (Based on inspection report dated: 09/07/2019)</u>
19/10/2019	•In continuation to the closure direction issued to the industry, GPCB also served legal notice to the industry to show cause within 15 days from the receipt of legal notice.
18/11/2019	•Based on the undertaking & action taken reply including deposition of environment damage cost of Rs 5 lacs by the industry on 11/11/2019 to GPCB, Unit is inspected after Direction issued to the unit u/s 33(A) of water act vide letter no GPCB/CTE-SRT-2983/ID-44514/514641 dated 23/07/2019 with 15 days effect for the reasons stated therein. •<u>Observed that the industry was not in operation.</u> •Electricity and water supply was disconnected on dated: 14/08/19 •The industry had dismantled it is all unit's operation and process machineries except civil structure.
31/01/2020	•Board has revoked closure direction for three month.
20/08/2020	•The industry was inspected with reference to communication from GPCB, Gandhinagar in the Hon'ble NGT matter OA no 32 of 2020. •<u>Observed that the industry was closed permanently</u> and not in

	operation. • Except the civil structure, all unit operation and process machineries were dismantled including boiler & its ancillary facilities.
17/02/2021	• This unit is inspected with reference to revoke the closure order permanently and release of bank guarantee as per RO Letter Inward No. 37629 dated 29/12/2020. • <u>During visit unit is observed in not in operation.</u> • All the plant and machineries has been observed in remove condition.
29/10/2020	Report filed by joint committee appoint by Hon'ble NGT in OA No. 32/2020
22/09/2021	• Board has imposed EDC of Rs. 2, 73, 25,000 to the unit considering joint committee report which is not paid by unit till date. • <u>BG of Rs. 2 Lakh Forfeited as EDC</u>
20/11/2023	• This plot is inspected with reference to H.O. letter No. GPCB/CTE-SRT-2983/ID-44514/757495 Dated-30/10/2023. • During inspection of plot no- 447, Road No.4, Sachin GIDC. Closed shed is observed at the said plot, looking to the condition of the plot it seems that unit has not in operation since long.

4. **DATA ANALYSIS**

- As per the Joint Committee report, they have considered 2186 days for the violations i.e. from 06/02/2014 to 14/08/2019.
- Based upon the official record of the GPCB (xgn online portal), this industry was first inspected on 19/04/2014, and the industry had declared that production was initiated since 06/02/2014, therefore the committee had considered first day of violation as 06/02/2014 instead of actual day of verification as per the concern inspection report of the GPCB i.e. 19/04/2014.
- This industry was found non-operational since May 31, 2015 as per the record in inspection reports dated May 31, 2015, and July 29, 2015. Later on violations were identified as per the inspection reports dated 09/07/2019. Based upon the noted violations vide inspection reports dated 09/07/2019, this industry's power supply was disconnected on August 14, 2019.

5. METHODOLOGY ADOPTED FOR CONSIDERATION OF VIOLATION DAYS:

- a) With reference to the above analysed data's, the GPCB had requested the following stake holders vide letters dated October 30, 2023, and December 9, 2023 to provide data for determination of the precise days of violation i.e. 06/02/2014 to 14/08/2019;
- The daily average electricity consumption of M/s. Paras Enterprise's from DGVCL.
 - Summary of the daily water consumption of M/s. Paras Enterprise from the Notified Area Authority's.
 - M/s. Paras Enterprise to provide the production data, income tax return, excise return, and its overall turnover.
- b) The Notified Area Authority had given details vide letters dated 8/11/2023 and 11/12/2023 stating that, the water supply connection was given to plot no. 447 (M/s. Paras Enterprise), with a fixed 15-mm pipeline connection for limited time water flow and without any metering device. Therefore there is no record of any data regarding water consumption.
- c) The DGVCL vide letter dated December 16, 2023 had provided summary of monthly electricity consumption of M/s. Paras Enterprise for the period of 02/06/2014 to 14/08/2019;

Year-2014		
Sr. No.	Month	Unit
1	Jan	6905
2	Feb	3992
3	Mar	5163
4	Apr	7257
5	May	9694
6	Jun	6400
7	Jul	7067
8	Aug	11835
9	Sep	7842
10	Oct	6323
11	Nov	5569

Year-2015		
Sr. No.	Month	Unit
1	Jan	5626
2	Feb	8206
3	Mar	8245
4	Apr	7993
5	May	7810
6	Jun	5845
7	Jul	5899
8	Aug	6581
9	Sep	4785
10	Oct	7635
11	Nov	6440

12	Dec	6917
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12	Dec	7358
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Year-2016		
Sr. No.	Month	Unit
1	Jan	9999
2	Feb	9295
3	Mar	4705
4	Apr	8713
5	May	5580
6	Jun	6938
7	Jul	6686
8	Aug	8314
9	Sep	9406
10	Oct	10612
11	Nov	7044
12	Dec	9475

Year-2017		
Sr. No.	Month	Unit
1	Jan	10784
2	Feb	10043
3	Mar	9168
4	Apr	12206
5	May	9359
6	Jun	8590
7	Jul	2352
8	Aug	7204
9	Sep	8709
10	Oct	7438
11	Nov	6093
12	Dec	7440

Year-2018		
Sr. No.	Month	Unit
1	Jan	8210
2	Feb	8752
3	Mar	4538
4	Apr	9640
5	May	7002
6	Jun	6698
7	Jul	6473
8	Aug	9654
9	Sep	8086
10	Oct	9644
11	Nov	10541
12	Dec	10121

Year-2019		
Sr. No.	Month	Unit
1	Jan	8099
2	Feb	8671
3	Mar	5470
4	Apr	8813
5	May	4499
6	Jun	4160
7	Jul	4174
8	Aug	3916
9	Sep	196
10	Oct	166
11	Nov	209
12	Dec	--

- d) As per the modified directions under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981 regarding harmonization of the classification of industrial sectors under the red, orange, green, and white categories of CPCB Dated: 07/03/2016 to all SPCBS/PCCc;
- The “synthetic resins” Industry Sector is listed at “Final SI No. 75” (Page-39 of CPCB Directions) in “Table G-3: Final List of Orange Category of Industrial Sectors,” and this industry (M/s. Paras Enterprise) was engaged in the manufacturing of polyester resins. Final List of Orange Category of Industrial Sectors is annexed herewith as an **Annexure R1**

6. **REPRESENTATIONS:**

In para. 13 of the Hon’ble NGT’s order dated August 22, 2023, read as;

“this figure may be calculated after giving opportunity of hearing to the applicant as well as the project proponent.”

Accordingly, with a view to provide a chance of hearing to the M/s. Paras Enterprise and applicant, this Board vide letter dated 19th Dec, 2023 have communicated to M/s. Paras Enterprise as well as the applicant to remain personally present along with all the relevant materials.

- a) A committee consisting of Shri R. B. Trivedi (Senior Environmental Engineer and In Charge Law Officer), Shri R. R. Panchal (Legal Executive), and Dr. S. N. Agravat (Senior Environment Scientist and Unit Head-Surat) conducted hearing on 27th Dec, 2023.
- b) On 27th Dec, 2023 during hearing a representative of M/s. Paras Enterprise, namely: Shri Sanjaysinh Nakoom, was present before the aforementioned committee as per the Hon’ble NGT’s order dated August 22, 2023. However, the applicant in the said NGT matter was not present before the aforementioned committee for hearing.
- c) During the course of hearing on 27th Dec, 2023 the representative of M/s. Paras Enterprise, namely: Shri Sanjaysinh Nakoom wanted to file documents in reply to the GPCB’s letter dated 30/10/2023. Based upon the said representation from Shri Sanjaysinh Nakoom, the committee had agreed to the request and gave next hearing date i.e. 2nd January 2024 @ 12:00pm noon.
- d) On the very same day of the hearing this Board vide its letter dated 27th Dec, 2023 have communicated to the applicant regarding the details of the hearing conducted at the Head Office of GPCB at Gandhinagar.

- e) The applicant, Shri Prakash Contractor, President, Kantha Vibhag Yuva Koli Samaj Parivartan Trust, had mailed the following details to the GPCB through his e-mail dated 28th Dec, 2023;

“In regard to the trailing mail and hearing on 27/12/2023, we as applicant would like to provide the following representation during the hearing. We do not want to remain present in person during the next hearing on 02/01/2024. But we wish to have the documents which M/s. Paras Enterprise is going to file for our reply or comment.

- (i) The EDC imposed by the committee is valid and justified.
- (ii) The 2186 days for which the EDC calculated is totally justified and the claim of 1470 days operation is not acceptable because the M/s. Paras Enterprise had not raised this issue with the committee and failed to produce any credible evidence in support of the claim before the NGT committee.
- (iii) We affirm the version of the committee in absence of documentary evidence.
- (iv) Thus in this GPCB hearing we deny the claims of M/s. Paras Enterprise to reduce the days of violation calculated by committee.

We reserve our right to file counter replies on the information/documents submitted to GPCB by M/s. Paras Enterprise on 2-1-2024. Requesting to provide the copies of documents on this email which will be filed by M/s. Paras Enterprise.

- f) A committee consisting of Shri R. R. Panchal (Legal Executive), and Dr. S. N. Agravat (Senior Environment Scientist and Unit Head-Surat) have conducted further IInd hearing on 2nd Jan, 2023.
- g) During IInd hearing the Proprietor of M/s Paras Enterprise was present before the aforementioned committee and the applicant was not present.
- h) During the course of hearing on 2nd Jan, 2023 the Proprietor of M/s Paras Enterprise had inform the committee that the person who had previously represented M/s. Paras Enterprise, namely: Shri Sanjaysinh Nakoom, was never been authorized by him. However, Shri Sanjaysinh Nakoom was from M/s. VBV Enterprise (who take over the Plot no. 447 after M/s. Paras Enterprise).
- i) During the course of the hearing, the Unit Head - Surat, and Legal Executive of the GPCB conveyed the following points:
 - I. The GPCB had obtained the electricity consumption data from the DGVCL, and as per these data, it was noted that M/s Paras Enterprise carried out production during 06/02/2014 to 14/08/2019.

- II. Based upon the Board's official records, issued orders, and considering the period of operations of your industrial plant it noted that these violations are purely in the name of M/s. Paras Enterprise. Therefore, M/s. Paras Enterprise is held responsible for their part of violations.
- j) The proprietor of M/s. Paras Enterprise have covered following points through the physical hearing as well as by the way of document submission:
- (i) We, the proprietor have taken land on rent from the landowners Shri Arjunsinh Vaghela and Smt. Harshaben Vaghela in 2014 for the M/s. Paras Enterprise and obtained permission from the GPCB in the same year.
 - (ii) Thereafter, we had run this industry regularly and without discrepancy up to 5th October 2017 and had replied to all notices issued by GPCB and other government departments. Thereafter, we have shut down our industry and sold out plant machinery to the landowners (namely; Shri Arjunsinh Vaghela and Smt. Harshaben Vaghela) and for the same, we are submitting a machinery selling agreement dated 5th October 2017, a cancellation letter dated 28th November 2018 for GST registration, letter dated 21st April 2018 regarding closing its bank account at the South Indian Bank and IT return for the year 2016–2017 to 2018–2019, and a GST return for the year 2017–2018 to 2018–2019.
 - (iii) As we have implemented Board rules and running this industry accordingly, and as violations are not as per the large category industrial unit and our activity is on a small scale, the penalty amount calculated for the Red category unit is not in a just way and proper.
 - (iv) After shut down of our industry, we have not visited that place of industrial plot. GPCB had issued the Closure Direction dated 23rd July 2019 to M/s. Paras Enterprise (New Name: M/s. V B V Enterprise). Then, to re-open the closure direction, the owner of M/s. V B V Enterprise and land owner Shri Arjunsinh informed us to re-open the bank account and pay 5 lakhs for reopening that closure direction, so we have paid the same amount to the GPCB through RTGS. During the operation of my industry, I paid all the rent and GEB bills through a bank check to the landowner. And after the shutdown of my industry, I have never paid any amount to the owners of the plot by way of bank checks. The purpose is, above all, to obtain a revocation of the closure direction.
 - (v) Then after a court case was started against the land owner and partner of M/s. V B V Enterprise, in which there was no role or responsibility of the proprietor of M/s.

Paras Enterprise because we have already shutdown and dismantled the M/s. Paras Enterprise in 2017, as above said.

- (vi) We are not aware of the ongoing Hon'ble NGT case, but after receiving a letter from GPCB, we have come here and sent these factual details. So, we inform GPCB that our old name, M/s. Paras Enterprise & Proprietor Shri Shailesh P. Shah, is not responsible in the future for any decision taken by the court in this matter.

7. **CONCLUSION:**

- ❖ The violation days considered by the Joint Committee constituted by the Hon'ble NGT are just and proper considering the DGVCL data as mentioned in Paragraph 9 above.
- ❖ The following are the calculations of Environment Compensation (EC) for both Orange as well as Red category industry, considering aforementioned days of violation:

- a) The Pollution Index (PI) considered by the Joint Committee, i.e., PI = 80, is as per the Red category; and

As per the Red category, the calculation of Environment Compensation (EC) is as follows:

$$EC = PI * N * R * S * LF$$

PI	N	R	S	LF	EC
80	2186	250	0.5	1.25	2, 73, 25,000

- b) Looking at the unit representation and CPCB Direction (dated March 7, 2016) regarding the revised classification of industrial sectors, the Resin manufacturing industry fall under the Orange category i.e. O75 - Synthetic Resin, therefore the PI is 50 for the Orange category.

As per the Orange category, the calculation of Environment Compensation (EC) is as follows:

$$EC = PI * N * R * S * LF$$

PI	N	R	S	LF	EC
50	2186	250	0.5	1.25	1,70,78,125

- ❖ All Tenants and Landowners are responsible for violations of environmental laws; hence, all are responsible for paying environmental damage compensation.

i.e. Landowners; Shri Arjunsinh Vaghela and Smt. Harshaben Vaghela
Tenants; M/s. Paras Enterprise and M/s. VBV Enterprise.



No.B-29012/ESS(CPA)/2015-16/

March 07, 2016

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs /PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष/Tel. : 43102030, फैक्स/Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल/e-mail : cpcb@nic.in वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, the report prepared by the Working Group was discussed in the 57th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held in Delhi on September 15, 2011, wherein some modifications were proposed;

WHEREAS, the final report of the working group was prepared, incorporating the suggestions/observations made in the 57th Conference of Chairmen and Member Secretaries of CPCB & SPCBs/PCCs and in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water Act, 1974, following directions were issued for compliance to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, orange and green as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green':

a). To maintain uniformity in categorization of industries under Red/Orange/Green category, the SPCBs /PCCs shall adopt the list as finalized by CPCB based on the recommendations of that Working Group for grant of Consent, inventorization of industries under Red, Orange and Green categories and other related activities.

(b). The SPCBs/PCCs shall revise the list of Red, Orange and Green categories of industries operating in their jurisdiction based on the criteria specified in the final report of that Working Group and submit the same to CPCB within 90 days in hard copy as well as soft copy;

WHEREAS, later-on, it was observed that the process of categorization thus far was primarily based on the size of the industries and consumption of resources and pollution due to discharge of emissions and effluents and its likely impact on health was not considered as primary criteria;

WHEREAS, there have been proposals from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more pragmatic manner. The issue was discussed during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and also during the Conference of the Chairmen and Member Secretaries of CPCB and SPCBs/PCCs held in New Delhi on April 08, 2015. Accordingly, a 'Working Group' comprising of the Members from Central Pollution Control Board and State Pollution Control Boards representing the States of Andhra Pradesh, Punjab, Tamilnadu, West Bengal, Madhya Pradesh and Maharashtra, was constituted to revisit the criteria of categorization of industries and suggest rationale based on pollution potential for categorization of industrial sectors and adopting it for implementation of pollution control plan;

WHEREAS, the Working Group has developed the criteria of categorization of industrial sectors based on the concept of Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control

of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act , 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index (PI) of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector;

WHEREAS , based on the series of consultations with SPCBs, different Government / Non-government Institutions including industries and MoEFCC , the following criteria on 'Range of Pollution Index 'for the purpose of categorization of industrial sectors has been finalized:

- Industrial Sectors having Pollution Index score of 60 and above – Red category
- Industrial Sectors having Pollution Index score of 41 to 59 –Orange category
- Industrial Sectors having Pollution Index score of 21 to 40 –Green category
- Industrial Sectors having Pollution Index score incl. & upto 20 –White category

WHEREAS, based on the revised criteria, the 'Final Report on Revised Categorization of Industrial Sectors under Red/Orange/Green/White' has been evolved. The 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated;

WHEREAS, based on relative Pollution Index, the number of industries in various categories are as under :

- i. The Red category of industrial sectors: 60
- ii. The Orange category of industrial sectors: 83
- iii. The Green category of industrial sectors: 63 and
- iv. The Newly introduced White category: 36

WHEREAS, there shall be no necessity of obtaining the Consent to Operate" for White category of industries and an intimation to concerned SPCB / PCC shall suffice;

WHEREAS, the purpose of categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in generation of no or minimum pollutants.

WHEREAS the new categorization system shall also facilitate in self-assessment by industries;

Now, therefore, in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention & Control of Pollution), Act , 1981 the earlier Directions issued in June 2012 in the context of categorisation of industries as Red, Orange & Green are withdrawn with immediate effect and following '**Directions**' are hereby issued for compliance by all SPCBs and PCCs :

1. That the SPCBs and PCCs shall adopt the Revised Criteria of categorization of industrial sectors as detailed in table nos. F1, F2, F3 and F4 and Revised Lists of Red, Orange, Green and White categories of industrial sectors, presented at table no. G2, G3, G4 and G5 respectively, in the 'Final Report' as attached herewith immediately.
2. That all pending applications for consideration of 'Consent to Establish' and 'Consent to Operate' and future such applications shall be processed as per revised criteria.
3. That the SPCBs and PCCs will provide the list of industries identified in each category existing in the State which have been considered for grant of consents. SPCBs/PCCs will forward the list of such industries before 31.05.2016 and the same will be uploaded on the websites of respective SPCB/PCC.
4. That the 'Revised Lists of Red, Orange, Green and White category of industrial sectors' shall be used by the SPCBs and PCCs for Consent Management and inventorization of industries under Red, Orange, Green and White categories. Siting of industries shall be only in conforming areas. SPCBs / PCCs shall evolve sector specific plans for control of pollution and industrial surveillance for verifying compliance.
5. That the SPCBs and PCCs shall revise /prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the Final Report and submit the same to CPCB within 90 days i.e., before 30.05.2016 in hard copy as well as soft copy.
6. That the listed category of industries or those identified later-on under different categories shall not be linked to sanction of loan / finance or bank proceedings.
7. That any further addition of any new or left-over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB /PCC following revised criteria & guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required. It is further clarified that while categorizing the industries, fractional numbers shall be rounded off to nearest integer.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the 'Action Taken Report' in compliance with these directions to CPCB before 15.04.2016.

(Arun Kumar Mehta)
Chairman
7/3/16

Copy to:

1. The Chief Secretary of all the States and UTs
2. The Secretary ,
Ministry of Micro, Small and Medium Entrepreneurs
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
3. The Secretary ,
Ministry of Heavy Industries
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
4. The Secretary,
Ministry of New and Renewable Energy
Block-14, CGO Complex,
Lodhi Road, New Delhi-110 003,
5. The Advisor(CP Division)
Ministry of Environment ,Forests and Climate Change
Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 110 003
6. All Zonal Offices of CPCB

(A. B. Aklkar) 7.3.16
Member Secretary

Final Document
on
Revised
Classification
of
Industrial Sectors
Under

Red, Orange, Green and White Categories
(February 29, 2016)



Central Pollution Control Board
Delhi

Executive Summary

Categorization of Industrial Sectors under Red, Orange, Green and White Category

The Ministry of Environment, Forest and Climate Change (MoEFCC) had brought out notifications in 1989, with the purpose of prohibition/ restriction of operations of certain industries to protect ecologically sensitive Doon Valley. The notification introduced the concept of categorization of industries as "Red", "Orange" and "Green" with the purpose of facilitating decisions related to location of these industries. Subsequently, the application of this concept was extended in other parts of the country not only for the purpose of location of industries, but also for the purpose of Consent management and formulation of norms related to surveillance / inspection of industries.

The concept of categorization of industries continued to evolve and as different State Pollution Control Boards interpreted it differently, a need arose to bring about necessary uniformity in its application across the country. In order to harmonize the 'Criteria of categorization', Directions were issued by CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, green and orange as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green'.

The process of categorization thus far was primarily based on the size of the industries and consumption of resources. The pollution due to discharge of emissions & effluents and its likely impact on health was not considered as primary criteria. There was demand from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more transparent manner. Accordingly, the issue was discussed thoroughly during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and a 'Working Group' comprising of the members from CPCB, APPCB, TNPCB, WBPCB, PPCB, MPPCB and Maharashtra PCB is constituted to revisit the criteria of categorization of industries and recommend measures for making the system transparent and rational.

The Working Group has developed the criteria of categorization of industrial sectors based on the Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act, 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index PI of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector. Based on the series of brain storming sessions among CPCB, SPCBs and MoEFCC, the following criteria on 'Range of Pollution Index' for the purpose of categorization of industrial sectors is finalized.

- | | |
|---|------------------|
| ○ Industrial Sectors having Pollution Index score of 60 and above | - Red category |
| ○ Industrial Sectors having Pollution Index score of 41 to 59 | -Orange category |
| ○ Industrial Sectors having Pollution Index score of 21 to 40 | -Green category |
| ○ Industrial Sectors having Pollution Index score incl.&upto 20 | -White category |

The newly introduced White category of industries pertains to those industrial sectors which are practically non-polluting such as Biscuit trays etc. from rolled PVC sheet (using automatic vacuum forming machines), Cotton and woolen hosiers making (Dry process only without any dying/washing operation), Electric lamp (bulb) and CFL manufacturing by assembling only, Scientific and mathematical instrument manufacturing, Solar power generation through photovoltaic cell, wind power and mini hydel power (less than 25 MW).

The salient features of the 'Re-categorization' Exercise are as follows :

- Due importance has been given to relative pollution potential of the industrial sectors based on scientific criteria . Further, wherever possible, splitting of the industrial sectors is also considered based on the use of raw materials, manufacturing process adopted and in-turn pollutants expected to be generated.
- The Red category of industrial sectors would be 60.
- The Orange category of industrial sectors would be 83.
- The Green category of industrial sectors would be 63.
- Newly introduced White category contains 36 industrial sectors which are practically non-polluting.
- There shall be no necessity of obtaining the Consent to Operate'' for White category of industries. An intimation to concerned SPCB / PCC shall suffice.
- No Red category of industries shall normally be permitted in the ecologically fragile area / protected area.

The purpose of categorization is to ensure that the industry is established in a manner which is consistent with the environmental objectives. The new criteria will prompt industrial sectors willing to adopt cleaner technologies, ultimately resulting in generation of fewer pollutants. Another feature of the new categorization system lies in facilitating self-assessment by industries as the subjectivity of earlier assessment has been eliminated. This 'Re-categorization' is a part of the efforts, policies and objective of present government to create a clean & transparent working environment in the country and promote the Ease of Doing Business.

Other similar efforts include installation of Continuous Online Emissions/ Effluent Monitoring Systems in the polluting industries, Revisiting of the CEPI (Comprehensive Environment Pollution Index) concept for assessment of polluted industrial clusters, Revision of existing industrial Emission/Effluent discharge standards, initiation of special drive on pollution control activities in Ganga River basin and many more in coming future.

Revised Criteria of Categorization of Industries

“Securing industrial pollution control in accordance with the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 by linking with categorization of industries, consent management and vigilance – ‘In context of Red, Orange, Green and White categories of industries”

A: Genesis of Categorization:

- The Ministry of Environment, Forest and Climate Change (MoEFCC) had brought out notifications, which inter-alia refers to Prohibition/ Restriction on operation of industries to protect ecologically sensitive areas or areas of specific importance. This has for the first time brought the concept of categorization of industries to” Red”, “Orange “and “Green” and restrict their operation in certain areas of importance. Therefore, it is at-once interpreted that Red, Orange and Green categorization is linked with location specific needs.
- The notification of MoEF was first brought on 2nd February, 1989 in case of “Restriction on location of industries, mining operations and other developmental activities in Doon Valley in “Uttarakhand” and thereafter another notification on 24th February 1999 regarding restriction on the setting up of industries in Dahanu Taluka in Maharashtra. The categorization had been made mainly on the basis of size of the industries, man power and consumption of resources.
- However, in other parts of the country, there have been variations in context to the classification of industries under Red, Orange and Green categories. SPCBs / PCCs were following their own criteria in different States thereby creating confusion.
- In order to harmonize the ‘Criteria of categorization’, a ‘Working Group’ was formed as per resolution passed during the 57th Conference of the Chairmen & Member Secretaries of CPCB and SPCBs. Based on the recommendations of the Working Group, Directions dated 4/6/2012 under Section 18(1)(b) of the Water

(Prevention & Control of Pollution) , Act, 1974 were issued to all SPCBs/PCCs with the effects to maintain uniformity in categorization of industries as red, green and orange as per list finalized by the Working Group. This indicative list included 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green'. However, these identified categories have not been assigned with scores as per existing criteria/ or any new criteria

B: Categorization criteria used by SPCBs/PCCs:

SPCBs and PCCs use the criteria of Red, Orange and Green categories for consent management and vigilance purposes for carrying out inspections to verify compliance to the stipulated standards. However the above categorization do not emphasize on sector-specific plan for control of pollution in accordance with priority based on pollution index.

C: Gap in the process:

1. The categorization has been made mainly on the basis of size of the industries and consumption of resources. The pollution due to discharge of emissions & effluents and its impact on health was not considered as primary criteria.
2. Categorization was on random basis, no scoring system was adopted.

D: Resolutions made during National Level Conferences

The issue was discussed thoroughly during the following national level conferences held in New Delhi:

- Conference of the Environment Ministers of Central Government and State Governments during April 06-07, 2015
- 59th Conference of Chairmen & Member Secretaries of Pollution Control Boards / Pollution Control Committees held on April 08, 2015

Accordingly following resolutions were made during the Conferences:

1. A 'Working Group' comprising of the members from CPCB, APPCB, TNPCB, WBPCB, PPCB, MPPCB and Maharashtra PCB is constituted.
2. This WG shall revisit the categorization of industries that is based on pollution index criteria & environmental issues such as generation of emission, effluent and hazardous wastes.
3. The categorization will be done on the basis of composite score (0-100 marks) of Pollution Index given in accordance with the following weightage.

Air Pollution Score based on parameters namely PM, CO, NO _x , SO _x , HMs, Benzene, Ammonia and other toxic parameters relevant to the industry.	40 Marks
Water Pollution Score based on parameters namely pH, TSS, NH ₃ -N, BOD, Phenol and other toxic pollutants relevant to the industry.	40 Marks
Hazardous wastes (land fillable, incinerable, recyclable) as generated by the industry.	20 Marks
Note : • Parameters to be decided on the basis of the nature of the wastes generating from the industrial sector. • Industries having only either water pollution or air pollution, the score will be normalized wrt 100.	

4. Based on the score of the Pollution Index, following categorization be made :
 - Type of industries, if scores 60 and above be categorized as Red
 - Type of industries, if scores from 30 to 59 be categorized as Orange
 - Type of industries, if scores from 15 to 29 be categorized as Green
 - Type of industries, if less than 15 be categorized as White or non-polluting industry.
5. SPCBs/PCCs may issue consent to the industries
 - Red category of industries for 5 years.
 - Orange category of industries for 10 years.
 - Green category of industries for 15 years.
 - No necessity of consent for non-polluting industries.
6. No red categories of industries will be permitted to establish in eco-sensitive areas and protected areas.

E: Follow-up Actions made on the Resolutions :-

- Accordingly, a Committee comprising the Chairmen of CPCB, APPCB, TNPCB, MPPCB, MPCB, PPCB, WBPCB and MS, CPCB was constituted vide CPCB OM dated

23.04.2015 to review & classify industrial sectors into different categories based on criteria of respective pollution potential.

- The categorization is made on the basis of following:
 - Quality of emissions (air pollutants) generated
 - Quality of effluents (water pollutants) generated
 - Types of hazardous wastes generated
 - Consumption of resources
- Reference is taken from the following :
 - The Water (Prevention and Control of Pollution) Cess Act, 1977
 - Standards so far prescribed for various pollutants under the Environment (Protection) Act , 1986
 - Doon Valley Notification, 1989 issued by MoEF.

F : Scoring Methodology :

The details on the scoring methodology in respect of the aforesaid 3 components is presented in the following tables F-1 to F-4 .

Table F-1 : Water Pollution Scoring Methodology

Sl. No.	Activity / Types of Discharges	Score
Part A : Score W1 : Score based on types of expected criteria water-pollutants present in industrial processes waste waters. Maximum of the following seven categories is to be taken.		
W11	Waste-water which is polluted and the pollutants are - • not easily biodegradable (very high strength waste waters having BOD > 5000 mg/l); or • toxic; or • both toxic and not easily biodegradable. (Presence of criteria water pollutants having prescribed standard limits up-to 10 mg/l or having BOD > 5000 mg/l). For details appendix 1 may be referred)	30
W12	Non-toxic high strength polluted waste-water having BOD in the range of 1000-5000 mg/l and the pollutants are biodegradable. (Presence of criteria water pollutants having prescribed standard limits from 11 mg/l to 250 mg/l and having BOD strength in the range of 1000-5000 mg/l) . For details appendix 1 may be referred)	25
W13	Non toxic- polluted waste-water having BOD below 1000 mg/l and the pollutants are easily biodegradable. (Presence of criteria water pollutants having prescribed standard limits from 11mg/l to 250 mg/l and having BOD strength below 1000 mg/l) . For details appendix 1 may be referred)	20
W14	Waste-water generated from the chemical processes and which is polluted due to presence of high TDS (total dissolved solids) of inorganic nature. (Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details appendix 1 may be referred)	15
W15	Waste-water generated from the physical unit operations / processes and which is polluted due to presence of TDS (total dissolved solids) of inorganic nature and of natural origin like fresh-water RO rejects, boiler blow-downs, brine solution rejects etc. (Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details appendix 1 may be referred)	12
W16	Non-toxic polluted waste-water from those units which are: • Having the overall waste-water generation less than 10 KLD and • The pollutants are easily bio-degradable having BOD below 200 mg/l which can be easily treated in a single stage ASP (activated	12

	sludge process) based Effluent Treatment Plant. Note : This is a special category and is applicable to only those units having over-all liquid waste generation less than 10 KLD with low strength organic load.	
W17	Waste-water from cooling towers and cooling-re-circulation processes	10
Part B : Score W2 : Score based on huge discharges of any kind (Penalty Clause)		
W2	Industry having overall liquid waste generation of 100 KLD or more including industrial & domestic waste-water.	10
Overall Water Pollution Score $W = W1 + W2$		

- **Water Pollutants covered under Group W11:**

- ✓ Free available Chlorine , Total residual chlorine, Fluoride (as F), Sulphide (as S), Free Ammonical Nitrogen, Dissolved phosphates (as P), Free ammonia (as NH₃), Nitrate Nitrogen, Mercury (As Hg), Selenium (as Se), Hexa-valent chromium (as Cr + 6), Lead (as Pb), Tin , Vanadium (as V), Cadmium (as Cd), Manganese (as Mn), Total chromium (as Cr), Copper (as Cu), Iron (as Fe), Nickel (as Ni), Zinc (as Zn), Benzene, Arsenic (as As), Benzo-a-pyrene, Cyanide (as CN), Phenolic compounds (as C₆H₅OH) , Adsorbable Organic Halogens (AOX), Boron and /or
- ✓ BOD strength of waste water > 5000 mg/l

- **Water Pollutants covered under Group W12:**

- ✓ Sodium Absorption Ratio (SAR) , Biochemical oxygen demand (3 days at 27°C), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand, Oils & grease and
- ✓ BOD strength of waste water is in the range of 1000-5000 mg/l

- **Water Pollutants covered under Group W13:**

- ✓ Sodium Absorption Ratio (SAR), Biochemical oxygen demand (3 days at 27°C), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand and
- ✓ BOD strength of waste water is below 1000 mg/l

- **Water Pollutants covered under Group W14 and W15:**

Chlorides as Cl, Colour , Total dissolved solids (TDS - Inorganic)

- **Water Pollutants covered under Group W16**

- ✓ BOD strength of waste water is below 200 mg/l and overall discharge is less than 10 KLD.

Table F-2 : Air Pollution Score

Sl. No.	Air Pollutants Group	'Range of Prescribed Standard' of criteria pollutants	Marks
Part 1 : Score A1 = Score based on types of expected criteria Air Pollutants present in the emissions . Maximum of the following seven categories is to be taken. For details appendix 2 may be referred.			
1	Group A1A	Presence of criteria air pollutants having prescribed standard limits up - to 2 mg/Nm ³	30
2	Group A1B	Presence of criteria air pollutants having prescribed standard from 3 to 10 mg/Nm ³	25
3	Group A1C	Presence of criteria air pollutants having prescribed standard from 11 to 50 mg/Nm ³	20
4	Group A1D	Presence of criteria air pollutants having prescribed standard from 51 to 250 mg/Nm ³	15
5	Group A1E	Presence of criteria air pollutants having prescribed standard from 251 mg/Nm ³ & above.	10
6	Group A1F	- Generation of fugitive emissions of Particulate Matters which are: - Not generated as a result of combustion of any kind of fossil-fuel. - Generated due to handling / processing of materials without involving the use of any kind of chemicals. - Which can be easily contained / controlled with simple conventional methods	10
7	Group A1G	- Generation of Odours which are : - Generated due to application of binding gums / cements / adhesives / enamels - Which can be easily contained / controlled with simple conventional methods	10
Part 2 : Score A2 = Score based on consumption of fuels and technologies required for air pollution control :			
6	Group A2F1	All such industries in which the daily consumption of coal/fuel is more than 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled only with high level equipments / technology like ESPs, Bag House Filters, High Efficiency chemical wet scrubbers etc.	10
7	Group A2F2	All such industries in which the daily consumption of coal/fuel is from 12 MT/day to 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled with suitable proven technology.	5
Overall Air Pollution Score - A = A1 + A2			

- Air pollutants covered under Group A1A:
Cd+Th, Dioxins & Furans, Mercury, Asbestos
- Air Pollutants covered under Group A1B:
HF, Nickel+ Vanadium, HBr, Manganese, Lead, H₂S, P₂O₅ as H₃PO₄
- Air Pollutants covered under Group A1C:
Chlorine, Pesticide compounds, CH₃Cl, TOC, Total Fluoride, Hydrocarbons, NH₃, HCL vapour & Mist, H₂SO₄ Mist, SO₂
- Air Pollutants covered under Group A1D:
CO, PM, CO, NO_x
- Air Pollutants covered under Group A1E:
NO_x with liquid-fuel, SO₂ with liquid-fuel

Table F-3: Hazardous Waste Generation Score

Sl.No.	Types of Hazardous Waste Generated as per Schedule 1 / Schedule 2 of Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules , 2008 . Maximum of the following four categories is to be taken	Score
HW1	Land disposable HW which require special care & treatment for stabilization before disposal.	20
HW2	Incinerable HW	15
HW3	- Land disposable HW which doesn't require treatment & stabilization before disposal. - High volume low effect wastes such as fly-ash, phspho-gypsum, red-mud, slags from pyro-metallurgical operations, mine tailings and ore beneficiation rejects)	10
HW4	Recyclable HW, which are easily recyclable with proven technologies.	10

Table F-4 : Calculation Sheet
Industrial Sector -

1. Water Pollution Score (W)			
Scores	Waste Water Category	Value	
Score on W1			
Score on W2			
Water Pollution Score = W1+W2			
2. Air Pollution Score (A)			
Scores	Air Pollutant Category	Value	
Score on A1			
Score on A2	-	-	
Air Pollution Score = A1+A2			
3. Hazardous Waste Score (HW)			
Score	HW Category	Value	
HW			
Grand Total = W + A + HW			

Note :

- Any of the industrial sector having only either air pollution (A) or water pollution (W) , the score will be normalized to 100 as per the following formula -

$$\text{Normalized Score} = \{100 \times W \text{ (or A)}\} / 40$$

- Any of the industrial sector having air pollution (A) and water pollution (W) both but no hazardous waste generation (H) , the joint score of air & water pollution will be normalized to 100 as per the following formula -

$$\text{Normalized Score} = \{100 \times (W+A)\} / 80$$

- Any of the industrial sector having air pollution (A) & hazardous waste generation (H) but no water pollution (W), the joint score of air pollution & hazardous waste generation will be normalized to 100 as per the following formula -

$$\text{Normalized Score} = \{100 \times (A+H)\} / 60$$

- Any of the industrial sector having water pollution (W) and hazardous waste generation (H) but no air pollution (A), the joint score of water pollution & hazardous waste generation will be normalized to 100 as per the following formula -

$$\text{Normalized Score} = \{100 \times (W+H)\} / 60$$

G : Developments :

- i. The existing Red (85 sectors) , Orange (73 sectors) and Green (86 sectors) i.e a total of 244 industrial sectors have been assessed as per the proposed formula by the Working Group. For this purpose, concerned Engineers / Scientists from the Member SPCBs were also involved & consulted during May 28-29, 2015.
- ii. After careful examination and consideration of the suggestions of concerned stake-holders the “Draft Document on Revised Concept of Categorization of Industrial Sectors ” was prepared by the Committee and circulated to all the SPCBs, PCCs and concerned Ministries for their information & comments. The ‘ Draft Document ’ was uploaded on the website of CPCB also for information & comments of one & all.
- iii. The matter was discussed during the 170th Board Meeting also and issues raised by the Board Members pertaining to some of the industrial sectors were clarified.
- iv. Responses were received from various concerned Ministries, SPCBs, Industrial Associations including individuals.
- v. Based on the above, final meeting was convened by the Secretary , MoEFCC with CPCB and senior officers of MoEFCC on January 06, 2016 to resolve the issues appropriately and finalize the ‘Re-categorization’. Accordingly , following modifications in the ‘Range of Pollution Index ‘for the purpose of categorization of industrial sectors were suggested :
 - Industrial Sectors having Pollution Index score of 60 and above – Red category
 - Industrial Sectors having Pollution Index score of 41 to 59 –Orange category
 - Industrial Sectors having Pollution Index score of 21 to 40 –Green category
 - Industrial Sectors having Pollution Index score incl.& upto 20 –White category
- vi. Based on the final criteria as described in v above , the final categorization is as follows :

Category of Industrial Sector	Existing Categorization	Proposed (New) categorization
Red	85	60
Orange	73	83
Green	86	63
White	---	36
Total	244	242

- vii. In the proposed categorization, some of the industrial sectors have been either deleted due to duplication or merged with similar type of sectors on account of same

characteristics of pollution generation. In a similar way, some of the industrial sectors are split into more sectors on account of variation in the raw materials / manufacturing process. As a result final totals of the existing and proposed categorization are different.

- viii. The industrial sector which doesn't fall under any of the above four categories (Red, Orange, Green and White) , decision with regard to its categorization will be taken at the level of concerned SPCB/PCC by a committee headed by the Member Secretary , SPCB/PCC and comprising of two senior cadre Engineers / Scientists of the SPCB / PCC in accordance with the scoring-criteria specified in this document.
- ix. The summary is presented in the following Table G-1 and final lists of Red, Orange, Green and White categories of industries are presented in Tables G-2, G-3, G-4 and G-5 respectively, which are self explanatory.

Table G-1: Final Summary Table Red , Orange, Green and White Categories of Industries (16-01-16)

Sl No.	Original Categorization	Initial Nos.	Addition by Splitting into further classes	Deletion/ Shifting to foot-note due to vague term / Merger / other reasons	Re-categorization to Red	Re-categorization to Orange	Re-categorization to Green	Re-categorization to White	Check
		1	2	3	4	5	6	7	(1+2) = (3 to 7)
1	Red	85	11	7	60	26	3	Nil	96=96
2	Orange	73	2	3	Nil	51	19	2	75=75
3	Green	86	Nil	3+2=5	Nil	6	41	34	86=86
Final Categorization		244	13	15	60 (Red)	83 (Orange)	63 (Green)	36 (White)	257 =257 (Total categories including in foot-note)

Table G-2 : Final List of Red Category of Industrial Sectors

Sl No.	Orgnl Sl.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	REMARKS
1.	38	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)									R-R	As per provisions of Rules, to be kept under Red category especially for safety purposes.
2.	4	Automobile Manufacturing (integrated facilities)	30	-	30	20	-	20	10	60	R-R	i. Such types of plants are having either one or combinations of polluting activities viz. washing, metal surface finishing operations, pickling, plating, electro-plating , phosphating, painting , heat treatment etc. ii. Some of such plants may outsource some /all of the polluting activities. In such cases, after thorough inspection of such units by concerned SPCB, re-categorization of the industry shall be made accordingly.
3.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,	30	-	30	20	-	20	10	60	R-R	All the three types of pollutants are expected.
4.	44	Manufacturing of lubricating oils ,grease and petroleum based products	20	-	20	20	-	20	20	60	R-R	Generates all sorts of pollution.
5.	66 E	DG Set of capacity > 5 MVA	-	-	-	20	5	25	-	62.5	R-R	i. Mainly air polluting. ii. DG sets consume the diesel @ 0.21 litres/hr/KVA at full load. iii. Average running is taken @ 12 hrs / day although many of the DG sets run for more than this period.
6.	31	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black	10	-	-	20	5	25	10	62.5	R-R	Mainly air polluting. Air pollution score is normalized to 100.

7.	39	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)	10	-	10	25	-	25	10	62.5	R-R	i. Mainly air polluting. Air pollution scores are normalized to 100. ii. Lead Acid Battery manufacturing consists of various stages which broadly involve (after producing or receiving lead oxide): Paste Mixing , Grid Casting , Grid Pasting & Curing , Hydro-setting, parting & enveloping , Stacking, grouping & inter-cell welding ,Formation. iii. Exposure of workmen to lead during all or any of the processes outlined above exceeds the prescribed standards if appropriate equipment in this respect is not installed at any Battery Manufacturing Unit. iv. All of the above processes, some more than others, involve release of lead particles or fumes into the environment. Pollution from the above processes can be grouped into two possible types, viz: (a) Lead Oxide becomes airborne and there is Particulate Pollution (b) Fumes are generated and there is Gaseous Pollution
8.	62	Phosphate rock processing plant	30	-	30	20	-	20	-	62.5	R-R	i. The separation of phosphate rock from impurities and non-phosphate materials for use in fertilizer manufacture consists of beneficiation, drying or calcining at some operations, and grinding. Phosphate rock from the mines is first sent to beneficiation units to separate sand and clay and to remove impurities. Steps used in beneficiation depend on the type of rock. ii. The water & air pollution scores are normalized to 100.

9.	66	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]	10	-	10	15	10	25		62.5	R-R	1. Mainly air polluting. It uses a mixture of biomass (agro based) and coal (< 10 %) as a fuel. Almost, round the year operation. 2. In case of DG sets of 5 MVA & more and emissions of SO ₂ will take place due to use of liquid fuel. Air pollution score will be =20 + 10 = 30, Normalized score will be 75. 3. In case of 'Waste to Energy Plants' , water will be used for cooling and air score will be - 30+10 = 40.
10.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,	30	-	30	25	-	25	10	65	R-R	All the three types of pollutants are expected.
11.	67	Processes involving chlorinated hydrocarbons	30	-	30	20	-	20	15	65	R-R	Chlorinated hydrocarbons are used in the manufacture of insecticides, pesticides and organo chloro pesticides. Effluents & emissions are toxic in nature.
12.	74	Sugar (excluding Khandsari)	20	10	30	15	10	25	10	65	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Sugar mills generate all sorts of pollution problems.
13.	22	Fibre glass production and processing (excluding moulding)	-	-	-	20	-	20	20	67	R-R	i. The use of styrene in most methods of fiberglass production causes hazardous air pollution that is harmful to breathe at excessive levels. ii. It is mainly air polluting & HW generating industry. The air pollution & HW scores are normalized to 100. iii. In case of lead containing glass, the score of A1 will be 25 and final normalized score will be 75 and shall be categorized as Red.
14.	23	Fire crackers manufacturing and bulk storage facilities	-	-	-	20	-	20	20	67	R-R	i. This is the normalized score based on air pollution & HW generation. ii. Various hazardous chemicals are used in the manufacturing process. iii. These chemicals are namely Potassium Nitrate , Potassium per-chlorate, Barium Nitrate, Aluminium compounds, Copper Chloride etc.

												iv. These chemicals are highly hazardous and cause serious diseases among the workers. especially ability of blood to carry oxygen leading to headaches, methemoglobinemia and kidney problems , skin problems, thyroid metal fume etc.
15.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants -- Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.	-	-	-	30	0	30	10	67	R-R	Mainly air polluting and hazardous waste generating. Air & HW pollution scores are jointly normalized to 100.
16.	47	Milk processes and dairy products(integrated project)	20	10	30	20	5	25	-	68.75	R-R	i. Water as well as air polluting due to use of boilers. ii. Water & air pollution scores are normalized to 100.
17.	63	Phosphorous and its compounds	30	-	30	25	-	25	-	68.75	R-R	Water pollution & air pollution containing compounds of phosphorous are expected
18.	61	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)	20	10	30	15	10	25	0	68.75	R-R	Mainly water & air polluting . Water & air pollution scores are normalized to 100.
19.	13	Coke making , liquefaction, coal tar distillation or fuel gas making	30	-	30	20	-	20	20	70	R-R	It is a kind of petrochemical industry.

20.	41	Manufacturing of explosives, detonators, fuses including management and handling activities	30	-	30	20	-	20	20	70	R-R	i. Explosives manufacture and use contribute some measure of hazardous waste to the environment. ii. Nitroglycerin produces several toxic byproducts such as acids, caustics, and oils contaminated with heavy metals. These must be disposed of properly by neutralization or stabilization and transported to a hazardous waste landfill. iii. The use of explosives creates large amounts of dust and particulate from the explosion, and, in some cases, releases asbestos, lead, and other hazardous materials into the atmosphere.
21.	45	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)	30	-	30	25	-	25	15	70	R-R	i. The process may cause considerable emissions of volatile organic compounds (VOC). VOC contribute to the creation of ozone in the lower layers of the atmosphere (photochemical air pollution) and can present danger to health. ii. Dust and odour may also be a problem. iii. Washing of vessels will contribute waste-waters. iv. Large quantity of HWs are also produced.
22.	56	Organic Chemicals manufacturing	30	-	30	20	-	50	20	70	R-R	Such types of industrial sectors generate all sorts of pollution.
23.	1	Airports and Commercial Air Strips	20	10	30	-	-	-	10	75	R-R	i. The Airports are generating mainly the waste-waters. ii. This is the water pollution normalized score for airports having discharge more than 100 KLD. iii. The airports / strips having discharge less than 100 KLD will have score of 50 and hence orange category. iv. If the score is normalized wrt water + HW both, then all the airports will come under Orange category (score - 58.33).
24.	3	Asbestos and asbestos based industries	-	-	-	30	-	30	10	75	R-R	i. This is mainly air polluting industry. ii. Final score is based on air pollution score only. iii. Asbestos is carcinogenic and banned in many countries.
25.	5	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid	30	-	30	-	-	-	10	75	R-R	i. Standards prescribed for Inorganic Chemicals are adopted. ii. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable.

												iii. Water pollution score normalized to 100 is undertaken. iv. The earlier Red category industrial sector namely "Hydrocyanic acid and its derivatives" is also merged under this industrial sector.
26.	7	Cement	-	-	-	20	10	30	-	75	R-R	This is mainly air polluting industry & hence normalized air pollution score.
27.	9	Chlorates, per-chlorates & peroxides	30	-	30	-	-	-	-	75	R-R	i. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable. ii. Water pollution score normalized to 100 is undertaken.
28.	10	Chlorine, fluorine, bromine, iodine and their compounds	30	-	30	-	-	-	-	75	R-R	i. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable. ii. Water pollution score normalized to 100 is undertaken.
29.	16	Dyes and Dye- Intermediates	30	-	30	20	5	25	20	75	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
30.	26	Health-care Establishment (as defined in BMW Rules)	20	10	30	-	-	-	-	75	R-R	i. Mainly water polluting. ii. The water pollution score is normalized to 100 & valid for Hospitals having total waste-water generation > 100 KLD. iii. The hospitals with incinerator will be categorized as Red irrespective of the quantity of the waste-water generation. iv. The hospitals having total waste-water generation less than 100 KLD and without incinerator, the normalized water pollution score will be 50 and will be categorized as Orange category.
31.	29	Hotels having overall waste-water generation @ 100 KLD and more.	20	10	30	15	-	15	-	75	R-R	i. Mainly water polluting. Small boiler may be installed. ii. The water pollution score is normalized to 100 & valid for Hotels having waste-water generation > 100 KLD. iii. The hotels having more than 20 rooms and waste-water generation less than 100 KLD and having a coal / oil fired boiler , the pollution score will be 35/40 & are categorized as Orange. iv. The hotels having more than 20 rooms and waste-water generation less than 10 KLD and

												having no-boiler & no hazardous waste generation, the pollution score will be 20 & are categorized as Green.
32.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".	30	-	30	25	--	25	20	75	R-R	All the three types of pollutants are generated.
33.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants -- Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.	30	-	30	25	-	25	20	75	R-R	All the three types of pollutants are expected.
34.	43	Manufacturing of glue and gelatin	30	10	40	20	-	20	-	75	R-R	Highly water polluting & obnoxious air polluting.
35.	49	Mining and ore beneficiation	30	10	40	15	5	20	-	75	R-R	Both air and water polluting. Score is normalized with air & water pollution.

36.	52	Nuclear power plant	10	-	10	30	-	30	15	75	R-R	i. Mainly air polluting due to indinerator. Others - cooling water. ii. Air pollution score is normalized to 100.
37.	58	Pesticides (technical) (excluding formulation)	30	-	30	25	-	25	20	75	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
38.	64	Photographic film and its chemicals	30	-	30	-	-	-	-	75	R-R	i. Silver salts and other chemicals are used in preparation. Slight quantity of effluents is generated. ii. Water pollution scores are normalized to 100.
39.	68	Railway locomotive work shop/Integrated road transport workshop/Authorized service centers	20	10	30	-	-	-	10	75	R-R	i. Mainly water polluting industry. Water is used in the washing of locomotives, road transport vehides during servicing. ii. This score is valid for those Centers having discharge more than 100 KLD. iii. Service Centers having waste-water generation < 100 KLD, the normalized score will be $= (100 \times 20) / 40 = 50$.
40.	84	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring	30	10	40	15	-	15	20	75	R-R	In this sector all sorts of pollution are generated.
41.	8	Chlor Alkali	30	10	40	20	10	30	10	80	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Chlor-alkali units are having different section like NaOH, Cl ₂ , SBP etc which are having toxic effluents. Additionally, fuel consumption is also on higher-side.
42.	70	Ship Breaking Industries	30	-	30	30	-	30	20	80	R-R	i. The ship-breaking industry creates numerous hazards for the coastal and marine environment. ii. Ship-breaking releases a large number of dangerous pollutants, including toxic waste, oil, poly-chlorinated biphenyls, and heavy metals, into the waters and sea bed. iii. While most of the oil is removed before a ship is scrapped, sand used to mop up the remaining oil is thrown into the sea. High concentrations of oil and grease are then found in the coastal waters, choking marine life.

												iv. Solid waste strewn on the shore, 45 tonnes on any given day according to a study by the Central Pollution Control Board, also finds its way into the sea. v. Adding to the stress on coastal waters, the organic load from the thousands of workers living in cramped conditions with little or no sanitary facilities results in unacceptably high levels of BOD.
43.	53	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)	30	-	30	-	-	-	20	83	R-R	i. Mainly water polluting & hazardous waste generating. ii. The water pollution & HW generation scores are normalized to 100.
44.	36	Industry or process involving metal surface treatment or process such as pickling/ electroplating/ paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing	30	-	30	-	-	-	20	83	R-R	Mainly water polluting & toxic hazardous waste generating industry. Scores are normalized to 100.
45.	80	Tanneries	30	-	30	-	-	-	20	83	R-R	Mainly water polluting & hazardous waste generating industry. Scores are normalized to 100.
46.	65	Ports and harbour, jetties and dredging operations	30	10	40	15	10	25	20	85	R-R	This category contain all sorts of pollution.
47.	77	Synthetic fibers including rayon ,tyre cord, polyester filament yarn	30	10	40	25	10	35	10	85	R-R	This sector generates all sorts of pollution problems.
48.	81	Thermal Power Plants	30	10	40	20	10	30	15	85	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. TPP generate all sorts of pollution problems.
49.	71	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts	25	10	35	-	-	-	-	87.5	R-R	Mainly water polluting and obnoxious odour generating industry. The water pollution score is normalized to 100
50.	2	Aluminium Smelter	30	10	40	20	10	30	20	90	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. This sector is generating all sorts of pollution i.e. air, water and HW.
51.	12	Copper Smelter	30	10	40	20	10	30	20	90	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Integrated Copper Smelters contain all sorts of

												pollution.
52.	20	Fertilizer (basic) (excluding formulation)	30	10	40	20	10	30	20	90	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Generates all sorts of pollution.
53.	37	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units	30	10	40	20	10	30	20	90	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
54.	61	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)	25	10	35	25	10	35	20	90	R-R	Waste paper based Pulp & Paper mills with bleaching process generate all sorts of pollution.
55.	85	Zinc Smelter	30	10	40	20	10	30	20	90	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Integrated Zinc smelter generates all sorts of pollution problems.
56.	55	Oil Refinery (mineral Oil or Petro Refineries)	30	10	40	25	10	35	20	95	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
57.	59	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)	30	10	40	25	10	35	20	95	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution. iii. The earlier red category industrial sector namely "Processing of Emulsions of Oil & Water " is merged with this industrial sector.
58.	60	Pharmaceuticals	30	10	40	30	5	35	20	95	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
59.	61	Pulp & Paper (Large-Agro + wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)	30	10	40	25	10	35	20	95	R-R	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Large /Small Agro based Pulp & Paper mills contribute all sorts of pollution problems.
60.	15	Distillery (molasses / grain / yeast based)	30	10	40	-	-	-	-	100	R-R	Mainly water polluting industry. Final score is the normalized water pollution score.

Note :

i. Under the column Revised Category, the full forms of the abbreviations are as follows :

- a. R-R means original category was Red and revised category is also Red
- b. R-O means original category was Red and revised category is Orange
- c. O-O means original category was Orange and revised category is also Orange
- d. O-G means original category was Orange and revised category is Green
- e. O-W means original category was Orange and revised category is White
- f. G-O means original category was Green and revised category is Orange
- g. G-G means original category was Green and revised category is also Green
- h. G-W means original category was Green and revised category is White

ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication. The overall details are as follows :

Sl No.	Original Sl No.	Industry Sector	Original Category	Remarks
1	14	Common treatment and disposal facilities (CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)	R	i. All such facilities are classified as Red but special category projects as these are parts of pollution control facilities. ii. In case of CETP, the categorization will depend upon the category of member industries being served.
2	18	Processing of Emulsions of Oil & Water		It is a part of Petrochemical industries. Transferred and merged with the industrial sector namely 'Petrochemicals' at Sl. No. 54.
3	27	Heavy engineering including ship building (with investment on Plant & Machineries more than Rs 10 crores)	R	Most of the pollution generating processes / operations under this category are similar to the industry category namely "Automobile Manufacturing (integrated facilities)" at Sl. No. 1 and may be referred accordingly.
4	30	Hydrocyanic acid and its derivatives	R	Have been merged with the red category industrial sector namely "Basic chemicals and electro chemicals and its derivatives including manufacturing of acid" at Sl. No. 24
5	32	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex	R	The classification will depend upon the category(ies) of the industries operating / proposed to be permitted in the area. In this context, guidelines prescribed in EIA Notification, 2006 shall be followed.
6	33	Industrial inorganic gases namely- a) Chemical gas- Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen-sulphide, phosphine b) Hydrocarbon gases- Methane, ethane, propane	R	These gases are generally secondary products and produced alongwith other main products. To be classified as per the main parent plant.
7	69	Reprocessing of used oils & waste oils	R	i. The industry generates mainly the air pollution and oil bearing hazardous wastes. The normalized (air pollution & HW generation score is 58.33. ii. To be deleted as already covered under HW Recyclers / Re-processors (Used oils / Waste Oils) under Orange Category

Table G-3 : Final List of Orange Category of Industrial Sectors

Final Sl. No.	Orgnl S.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised category	Remarks
1.	20	Dismantling of rolling stocks (wagons/ coaches)	--	--	--	15	--	15	10	41.67	O-O	Emissions of dust and generation of waste oils take place during dismantling. Air pollution & HW generation scores (15+10=25) are normalized to 100.
2.	5	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)	20	--	20	15	--	15	--	43.75	O-O	
3.	10	Chanachur and ladoo from puffed and beaten rice(muri and shira) using husk fired oven	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
4.	23	Coated electrode manufacturing	15	0	15	20	0	20	0	43.75	G-O	Preparation of core wire / rod, preparation of dry mix, preparation of wet mix, application of coating by extrusion, baking of coated electrodes
5.	24	Compact disc computer floppy and cassette manufacturing / Reel manufacturing	15	0	15	20	0	20	0	43.75	G-O	Generates waste-water and process emissions.
6.	24	Flakes from rejected PET bottle	20	-	20	15	-	15	-	43.75	R-O	Normal water & air pollutions are generated.
7.	30	Food and food processing including fruits and vegetable processing	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
8.	40	Jute processing without dyeing	20	--	20	15	--	15	--	43.75	O-O	CPCB has notified standards for this category. Both air and water pollutions are generated.
9.	56	Manufacturing of silica gel	15	0	15	20	0	20	0	43.75	G-O	Waste-waters containing TDS and emissions of H ₂ SO ₄ are generated.

10.	45	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items	20	--	20	15	--	15	--	43.75	O-O	Both air and water pollution are generated.
11.	55	Printing or etching of glass sheet using hydrofluoric acid	15	--	15	20	--	20	--	43.75	O-O	Both air and water pollution are generated.
12.	65	Silk screen printing, sari printing by wooden blocks	20	--	20	15	--	15	--	43.75	O-O	Wash-water and PM emissions from boilers .
13.	76	Synthetic detergents and soaps(excluding formulation)	20	-	20	15	-	15	-	43.75	R-O	i. This is the score for units having generation of waste-waters less than 100 KLD. ii. The units having waste-water generation more than 100 KLD will become mainly water polluting and accordingly normalized water pollution score will be 75 and be categorized as Red.
14.	71	Thermometer manufacturing	15	--	15	20	--	20	--	43.75	O-O	Process - making glass bulb, forming reservoir in the glass tube for fluid, inserting fluid, scale marking. Use of fuel to heat the glass tubes and hydrofluoric acid to seal the scaling. Small quantities of spent acids are generated.
15.	14	Cotton spinning and weaving (medium and large scale)	--	--	--	15	--	37.5	10	47.5	O-O	Mainly air polluting industry. Sources of air pollution (PM) are the fine particles of cotton from spinning process. Air pollution score is normalized to 100.
16.	1	Almirah, Grill Manufacturing (Dry Mechanical Process)	--	--	--	20	--	20	--	50	O-O	Air pollution due to spray painting (emissions of VOCs). Units without painting operations shall be categorized as White.

17.	2	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)	--	--	--	20	--	20	10	50	O-O	i. Normalized Air pollution score. ii. Significant air pollution due to melting (emissions of SO ₂ , PM).
18.	3	Automobile servicing, repairing and painting (excluding only fuel dispensing)	20	--	20	20	--	20	10	50	O-O	Normal water & air polluting and recyclable waste oil generating. If the waste water generation is more than 100 KLD, it will become mainly water polluting and Red category unit.
19.	4	Ayurvedic and homeopathic medicine	20	--	20	15	--	15	15	50	O-O	
20.	7	Brickfields (excluding fly ash brick manufacturing using lime process)	--	--	--	20	--	20	--	50	O-O	Significantly air polluting.
21.	8	Building and construction project more than 20,000 sq. m built up area	20	--	20	20	--	20	--	50	O-O	1. In the pre-construction stage , it is mainly air polluting due to generation of dust (PM) emissions. 2. After construction, it is mainly water polluting. If the discharge is more than 100 KLD, it will be having the normalized score of 75 and be categorized as Red.
22.	6	Ceramics and Refractories	-	-	-	20	-	20	-	50	R-O	i. Mainly air polluting industry. ii. This score is for the units having coal consumption < than 12 MT/day. iii. For the units having coal consumption > 12 MT /day, the normalized air pollution score will be 62.5 and shall be categorized as Red.

23.	11	Coal washeries	15	10	25	15	-	15	-	50	R-O	i. Wet washeries are mainly water polluting industry generating effluents which are having inorganic SS & TDS. Additionally, air pollution due to PM emissions is also generated. ii. Water & air pollution scores are jointly normalized to 100.
24.	16	Dairy and dairy products (small scale)	20	--	20	20	--	20	--	50	O-O	Water and air polluting both.
25.	18	DG set of capacity >1MVA but < 5MVA	--	--	--	20	--	20	--	50	O-O	Mainly air polluting . air pollution score is normalized to 100.
26.	17	Dry coal processing, mineral processing, industries involving ore sintering, pelletising, grinding & pulverization	-	-	-	20	-	20	-	50	R-O	Mainly air polluting industry. Final score is the normalized air pollution score.
27.	19	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol)	20	-	20	-	-	-	-	50	R-O	i. Mainly water polluting industry. This is the normalized water pollution score for units having discharge < 100 KLD. ii. For the units having discharge > 100 KLD, the normalized water pollution score will be 75 and shall be accordingly categorized as Red.
28.	21	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	-	-	-	15	5	20	10	50	R-O	i. Mainly air polluting. ii. This score is applicable to secondary production of ferrous & non-ferrous metals (excluding lead) up-to 1 MT/hour production.

												iii. For lead, the normalized air pollution score will be $= (100 \times 25) / 40 = 62.5$ and is categorized as Red. iv. For Induction Furnace clubbed with AOD furnace - separate calculation shall be made based on the capacity of the furnaces. In such industries, the molten metal from induction furnace is transferred to AOD furnace where other metals like manganese and nickel are added to get the metal of desired constituents. The lime and silicon are also added for reduction of the metal oxides to the base metal. the normalized air pollution score will be $= (100 \times 25) / 40 = 62.5$ and is categorized as Red.
29.	26	Fertilizer (granulation / formulation / blending only)	--	--	--	20	--	20	--	50	O-O	Air polluting.
30.	27	Fish feed, poultry feed and cattle feed	--	--	--	20	--	20	--	50	O-O	Obnoxious odour , H ₂ S etc. AP score is normalized to 100
31.	28	Fish processing and packing (excluding chilling of fishes)	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.

32.	31	Forging of ferrous and non- ferrous metals (using oil and gas fired furnaces)	--	--	--	20	--	20	--	50	O-O	Heating furnace. Mainly air polluting.
33.	32	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/ naphthalene powders.	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Emissions of Benzene, HC are expected.
34.	33	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Emissions of SO2 are expected.
35.	35	Gravure printing, digital printing on flex, vinyl	20	--	20	20	--	20	10	50	O-O	Waste waters , emissions of VOCs
36.	36	Heat treatment using oil fired furnace (without cyaniding)	--	--	--	20	--	20	--	50	O-O	Mainly air polluting and noise generating. AP Score is normalized to 100.
37.	28	Hot mix plants	-	-	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution scores are normalized to 100.
38.	37	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.	20	--	20	20	--	20	--	50	O-O	Mainly water polluting. WP score is normalized to 100.
39.	38	Ice cream	20	--	20	20	--	20	--	50	O-O	Wash-water and boilers / oven for pasteurization.
40.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues	-	-	-	20	0	20	0	50	R-O	Mainly air polluting. Air pollution score is normalized to 100
41.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in	10	-	10	20	-	20	10	50	R-O	Mainly air polluting.

		dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible from,,										
42.	35	Industry or processes involving foundry operations	-	-	-	20	-	20	-	50	R-O	i. This score is valid for the foundries having capacity < 5 MT/hr as such units require the coal/coke @ < 500 kg/hr. ii. The units having capacity of 5 MT/hr and more, the coal/coke consumption will be more than 500 kg/hr and the normalized score will be 62.5 and classified accordingly as Red.
43.	40	Lime manufacturing (using lime kiln)	-	-	-	20	-	20	-	50	R-O	Mainly air polluting
44.	41	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing	20	--	20	20	--	20	--	50	O-O	Both air and water pollution are generated.

45.	42	Manufacturing of glass	10	-	-	20	-	20	-	50	R-O	i. Mainly air polluting (melting at 1500°C and refining . ii. In case of lead glass , the score of A1 will be 25 and accordingly the normalized scores will be 62.5 i.e. Red .
46.	43	Manufacturing of iodized salt from crude/ raw salt	12	--	12	20	--	20	--	50	O-O	Boiling in Evaporators (multiple effect evaporators), centrifuging, iodization with KIO3 mixing . Mainly air polluting. Air pollution score is normalized to 100.
47.	42	Manufacturing of mirror from sheet glass	--	--	--	20	--	20	--	50	O-O	Evaporator & furnace for heating the metal to be applied as reflector on mirror. Mainly air polluting.
48.	44	Manufacturing of mosquito repellent coil	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Toxic fumes are expected.
49.	46	Manufacturing of Starch/Sago	25	-	25	15	-	15	-	50	R-O	i. Water and air polluting industry. Boiler is used for steam generation. ii. Water & air pollution scores are normalized to 100
50.	46	Mechanized laundry using oil fired boiler	20	--	20	20	--	20	--	50	O-O	Both air and water pollution are generated.
51.	47	Modular wooden furniture from particle board, MDF<swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)	--	--	--	20	--	20	--	50	O-O	1. Mainly air polluting. Boiler as well as VOCs from use of adhesives. 2. Without boiler, it will be a Green category industry.
52.	50	New highway construction project	-	-	-	20	-	20	-	50	R-O	Mainly air polluting project.

53.	51	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products	20	-	20	15	5	20	-	50	R-O	i. Both air and water polluting. Score is normalized with air & water pollution. This score is valid for industries having waste-water generation < 100 KLD. ii. For the units having waste-water generation > 100 KLD the , normalized score would be 62.5 and categorized as Red.
54.	49	Paint blending and mixing (Ball mill)	20	--	20	20	--	20	10	50	O-O	Both air and water pollution are generated.
55.	62	Paints and varnishes (mixing and blending)	20	0	0	20	0	20	0	50	G-O	Waste-waters as well as fumes of VOCs due to solvents, pigments, varnishes.
56.	51	Ply-board manufacturing(including Veneer and laminate) with oil fired boiler/ thermic fluid heater(without resin plant)	0	--	0	20	--	20	--	50	O-O	Mainly air polluting because of use of boiler. AP score is normalized to 100
57.	52	Potable alcohol (IMFL) by blending, bottling of alcohol products	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.
58.	54	Printing ink manufacturing	20	--	20	20	--	20	--	50	O-O	1. Pigments, binders and solvents are used. 2. Boiler is also used. 3. Emissions of VOCs take place.
59.	70	Printing press	20	0	20	20	0	20	0	50	G-O	Colored waste-waters containing dyes and VOC emissions are generated.
60.	59	Reprocessing of waste plastic including PVC	20	--	20	20	--	20	--	50	O-O	Large quantities of wash-water and fugitive emissions are generated.
61.	61	Rolling mill (oil or coal fired) and cold rolling mill	10	--	10	20	--	20	--	50	O-O	Mainly air polluting. Air pollution score is normalized to 100. Others - cooling water and recyclable waste oils etc. are generated.
62.	67	Spray painting, paint baking, paint shipping	--	--	--	20	--	20	10	50	O-O	Mainly air polluting. Emissions of VOCs and HC are generated.

63.	72	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace	10	-	10	20	-	20	10	50	R-O	i. Mainly air polluting. In the emissions, oxides of manganese, nickel etc. are also present. ii. Air pollution score is normalized to 100.
64.	73	Stone crushers	-	-	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution score is normalized to 100.
65.	75	Surgical and medical products including prophylactics and latex	20	-	20	20	-	20	-	50	R-O	Both air as well as water polluting. Air and water pollution scores are normalized to 100.
66.	85	Teflon based products	0	0	0	20	0	20	0	50	G-O	Due to spraying applications, emissions (HC) are generated
67.	70	Thermocol manufacturing (with boiler)	--	--	--	20	--	20	--	50	O-O	Polystyrene is heated. Mainly air polluting with boiler.
68.	82	Tobacco products including cigarettes and tobacco/opium processes	20	-	20	20	-	20	-	50	R-O	Such industries generate both air as well as water pollution. These scores are normalized to 100.
69.	72	Transformer repairing/ manufacturing (dry process only)	--	--	--	20	--	20	10	50	O-O	Mainly air polluting because of ovens, shot-blasting etc.
70.	73	Tyres and tubes vulcanization/ hot retreating	10	--	10	20	--	20	--	50	O-O	Mainly air polluting . Emissions of PM, VOCs and obnoxious odour are generated.
71.	83	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils	20	-	20	15	5	20	10	50	R-O	i. All sorts of pollution are generated. ii. This score is valid for plants having waste-water generation < 100 KLD. iii. If the waste-water generation is more than 100 KLD, the unit shall be classified as Red.
72.	74	Wire drawing and wire netting	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.

73.	21	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of a lead battery on micro scale	30	--	30	15	--	15	10	55	O-O	Water and air polluting both.
74.	50	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)	20	--	20	20	--	20	15	55	O-O	i. All sorts of pollution are generated. ii. R&D activities are to be shifted to Red category.
75.	78	Synthetic resins	20	-	20	20	-	20	15	55	R-O	All sorts of pollution are generated.
76.	79	Synthetic rubber excluding molding	20	-	20	20	-	20	15	55	R-O	i. Most synthetic rubber is created from two materials, styrene and butadiene. Both are currently obtained from petroleum. ii. Process is similar to a part of Petrochemical plants.
77.	9	Cashew nut processing	25	--	25	20	--	20	--	56	O-O	Normal water and air polluting.
78.	12	Coffee seed processing	25	--	25	20	--	20	--	56	O-O	Normal water & air polluting industry.
79.	57	Parboiled Rice Mills	25	-	25	20	-	20	-	56	R-O	i. Rice Mills are generating both air and water pollution. Waste-waters are having high strength in respect of BOD. ii. This is the normalized air & water pollution score for units having waste-water generation < 100 KLD and fuel consumption less than 12 MTD. iii. For units having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both , the unit shall be classified as Red.

80.	29	Foam manufacturing	--	--	--	20	--	20	15	58	O-O	i. Raw material is polyurethane, latex etc. ii. Emissions of VOCs and HAPs. CH ₃ Cl ₂ and similar compounds as blowing agents. iii. Outdated raw materials and spoiled slots are discarded as HW.
81.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil – As per specifications prescribed from time to time.	10	0	10	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100
82.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.	-	-	-	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100.
83.	56	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)	--	--	--	20	--	20	15	58.33	O-O	Mainly air polluting & tar (HW) generating. SO ₂ , CO, NO _x are generated. Tar is the by-product and utilized by other industries in co-processing.

Note :

- i. Under the column Revised Category, the full forms of the abbreviations are as follows :
- R-R means original category was Red and revised category is also Red
 - R-O means original category was Red and revised category is Orange
 - O-O means original category was Orange and revised category is also Orange
 - O-G means original category was Orange and revised category is Green
 - O-W means original category was Orange and revised category is White
 - G-O means original category was Green and revised category is Orange
 - G-G means original category was Green and revised category is also Green
 - G-W means original category was Green and revised category is White

- ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication / vague category. The overall details are as follows:

<i>Sl No .</i>	<i>Origin al SI No.</i>	<i>Industry Sector</i>	<i>Original Categor y</i>	<i>Remarks</i>
1	24	Excavation of sand from the river bed (excluding manual excavation)	O	Since such types of activities cause ecological disturbances, the instructions issued by the government from time to time be followed. To be categorized by MoEF&CC.
2	39	Infrastructure Development Project	O	Vast variety of such projects come under such category. This is to be decided by the concerned SPCB in line of EIA Notification , 2006.
3	53	Power press	O	Very vague term hence deleted. Such types of general engineering units have already been covered.

Table G-4 : Final List of Green Category of Industrial Sectors

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	Remarks
1.	2	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from buffing operations.
2.	6	Ayurvedic and homeopathic medicines (without boiler)	10	--	10	--	--	--	--	25	G-G	Small quantities of waste-waters are generated from washing operations.
3.	8	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)	10	--	10	--	--	--	--	25	G-G	Small quantities of waste-waters are generated from washing operations.
4.	6	Bi-axially oriented PP film along with metalizing operations	10	--	10	--	--	--	--	25	O-G	Mainly extrusion process involving Cooling water recirculation
5.	10	Biomass briquettes (sun drying) without using toxic hazardous wastes	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
6.	13	Blending of melamine resins & different powder, additives by physical mixing	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
7.	15	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from buffing operations.
8.	16	Candy	10	--	10	10	--	10	--	25	G-G	Small quantities of waste-water and minor

												PM emissions are generated.
9.	17	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)	--	--	--	10	--	10	--	25	G-G	This score is valid with Small gas / electricity operated oven / furnace for making glue.
10.	18	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from cutting operations.
11.	19	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions from mixing operations.
12.	20	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)	--	--	--	10	--	10	--	25	G-G	Minor air pollution due to some fugitive PM emissions.
13.	11	Chilling plant, cold storage and ice making	10	--	10	--	--	--	--	25	O-G	Cooling water recirculation only.
14.	13	Coke briquetting (sun drying)	--	--	--	10	--	10	--	25	O-G	Mainly air polluting industry. Sources of air pollution (PM) are pulverizes and mixers. Air pollution score is normalized to 100.
15.	28	Cotton spinning and weaving (small scale)	--	--	--	10	--	10	--	25	G-G	Minor PM emissions from spinning process.
16.	17	Dal Mills	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM.

17.	29	Decoration of ceramic cups and plates by electric furnace	--	--	--	10	--	10	--	25	G-G	Fumes of enamels. Minor air pollution.
18.	19	Digital printing on PVC clothes	--	--	--	10	--	10	--	25	O-G	Minor emissions / odour generations are expected.
19.	25	Facility of handling, storage and transportation of food grains in bulk	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM during handling of grains.
20.	36	Flour mills (dry process)	--	--	--	10	--	10	--	25	G-G	Fugitive dust emissions.
21.	41	Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln	--	--	--	10	--	10	--	25	G-G	Minor fugitive emissions only.
22.	34	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM during mixing of raw materials.
23.	42	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)	--	--	--	10	--	10	--	25	G-G	Minor fumes from cleaning process.
24.	36	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.	10	--	10	10	--	10	--	25	O-G	- Cooling waters and minor heat fumes. - Finalization of categorization subject to field verification.
25.	46	Insulation and other coated papers (excluding paper or pipe manufacturing)	--	--	--	10	--	10	--	25	G-G	Minor fumes due to application of poly-urethane
26.	49	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)	--	--	--	10	--	10	--	25	G-G	Minor fumes due to use of adhesives / gums.

27.	50	Lubricating oil, greases or petroleum based products (only blending at normal temperature)	--	--	--	10	--	10	--	25	G-G	Minor fumes at the time of transfers from one container to other.
28.	54	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying	--	--	--	10	--	10	--	25	G-G	1. Minor fumes due to application of gums / adhesives / pastes etc. 2. This score is valid only for gas fired boiler.3. The units having coal fired boilers shall be categorized as Orange.
29.	59	Oil mill Ghani and extraction (no hydrogenation / refining)	10	--	10	--	--	--	--	25	G-G	Small quantities of floor washings & equipments washings are generated.
30.	48	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM are expected.
31.	65	Phenyl/toilet cleaner formulation and bottling	--	--	--	10	--	10	--	25	G-G	Minor fumes of VOCs in the work zone
32.	67	Polythene and plastic processed products manufacturing (virgin plastic)	10	--	10	10	--	10	--	25	G-G	Cooling water & emissions due to mixing of raw materials.
33.	68	Poultry, Hatchery and Piggery	--	--	--	10	--	10	--	25	G-G	Obnoxious odour containing H ₂ S, CH ₄ etc. and fugitive PM emissions
34.	69	Power looms (without dye and bleaching)	--	--	--	10	--	10	--	25	G-G	Minor emissions of PM.
35.	71	Puffed rice (muri) (using gas or electrical heating system)	--	--	--	10	--	10	--	25	G-G	Minor emissions of PM.
36.	57	Pulverization of bamboo and scrap wood	--	--	--	10	--	10	--	25	O-G	Some fugitive emissions of PM are expected.
37.	72	Ready mix cement concrete	--	--	--	10	--	10	--	25	G-G	PM emissions.
38.	73	Reprocessing of waste cotton	--	--	--	10	--	10	--	25	G-G	PM emissions.
39.	60	Rice mill (Rice hullers only)	--	--	--	10	--	10	--	25	O-G	PM emissions are generated. Mainly air

												polluting. AP score is normalized to 100
40.	62	Rolling mill (gas fired) and cold rolling mill	10	--	10	10	--	10	--	25	O-G	Mainly air polluting. AP score is normalized to 100
41.	75	Rubber goods industry (with gas operated baby boiler)	--	--	--	10	--	10	--	25	G-G	Some PM emissions and obnoxious odour.
42.	63	Saw mills	--	--	--	10	--	10	--	25	O-G	Mainly air polluting. PM and noise are generated.
43.	77	Soap manufacturing (hand made without steam boiling / boiler)	10	--	10	--	--	--	--	25	G-G	Small quantities of waste-water are generated.
44.	80	Spice grinding (upto-20 HP motor)	--	--	--	10	--	10	--	25	G-G	Small quantities of fugitive emissions of raw materials.
45.	66	Spice grinding (>20 hp motor)	--	--	--	10	--	10	--	25	O-G	Mainly air polluting. Fugitive emissions of PM.
46.	81	Steel furniture without spray painting	--	--	--	10	--	10	--	25	G-G	Obnoxious gases from welding as well as noise pollution.
47.	82	Steeping and processing of grains	10	--	10	--	--	--	--	25	G-G	Washing waters are generated.
48.	86	Tyres and tube retreating (without boilers)	--	--	--	10	--	10	--	25	G-G	Due to applications of binding gum / adhesives / cement, some obnoxious fumes may generate.
49.	22	Chilling plant and ice making without using ammonia	12	--	12	--	--	--	--	30	G-G	Cooling water and brine water circuits. Spillages / blow down may take place
50.	26	CO2 recovery	12	--	12	--	--	--	--	30	G-G	Normal water pollution from scrubbing action
51.	32	Distilled water (without boiler) with electricity as source of heat	12	--	12	--	--	--	--	30	G-G	TDS as distillation residues

52.	45	Hotels (up to 20 rooms and without boilers)	12	--	12	--	--	--	--	30	G-G	This score is valid for hotels having overall waste-water generation less than 10 KLD.
53.	53	Manufacturing of optical lenses (using electrical furnace)	12	--	12	--	--	--	--	30	G-G	Small quantities of waste-waters containing TDS, SS are generated.
54.	58	Mineralized water	12	--	12	--	--	--	--	30	G-G	RO Rejects.
55.	68	Tamarind powder manufacturing	12	--	12	15	--	15	--	33.75	O-G	- Dried tamarind fruits - cleaned and after soaking them in water they are boiled in steam jacketed kettle for about 40-45 minutes. Then pulp is extracted in pulper and dried in drum type drier and on cooling, the final product is packed. - Generates small quantities of waste waters and air emissions. Joint score is normalized to 100.
56.	15	Cutting, sizing and polishing of marble stone	15	--	15	--	--	--	--	37.5	O-G	Mainly water polluting . Water pollution score is normalized to 100.
57.	22	Emery powder (fine dust of sand) manufacturing	--	--	--	15	--	15	--	37.5	O-G	Air polluting. PM emissions take place during various stages of grindings of naturally occurring minerals.
58.	25	Flyash export, transport & disposal facilities	-	-	-	15	-	15	-	37.5	R-G	- This is mainly air polluting activity. - This is the normalized score based on air pollution.
59.	48	Mineral stack yard / Railway sidings	15	-	15	15	-	15	-	37.5	R-G	Mainly air pollution due to loading, unloading, storage and transportation of the minerals.

												Waste-water generation mainly during rains only.
60.	54	Oil and gas transportation pipeline	-	-	-	10	5	15	-	37.5	R-G	- Contains small gas based power plants up-to 5 MWs. - Air pollution score is normalized to 100. - In case , if these power plants are bigger / liquid fuel / oil based, scores will be calculated accordingly.
61.	64	Seasoning of wood in steam heated chamber	--	--	--	15	--	15	--	37.5	O-G	Air pollution due to use boiler for supply of steam. Air pollution score is normalized to 100.
62.	84	Synthetic detergent formulation	--	--	--	15	--	15	--	37.5	G-G	- This score is valid for the industries which are not manufacturing LABSA. It is procured from outside. - Small quantities of emissions are generated from mini boiler. - Air pollution score is normalized to 100.
63.	69	Tea processing (with boiler)	--	--	--	15	--	15	--	37.5	O-G	With boiler, it is an orange category industry. Without boiler, it will be green category industry.

Note :

- i. Under the column Revised Category, the full forms of the abbreviations are as follows :
- R-R means original category was Red and revised category is also Red
 - R-O means original category was Red and revised category is Orange
 - O-O means original category was Orange and revised category is also Orange
 - O-G means original category was Orange and revised category is Green
 - O-W means original category was Orange and revised category is White
 - G-O means original category was Green and revised category is Orange
 - G-G means original category was Green and revised category is also Green
 - G-W means original category was Green and revised category is White
- ii. There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication. The overall details are as follows :

Sl No .	Origin al Sl No.	Industry Sector	Original Categor y	Remarks
1	47	Jobbing and Machining	G	Vague category to be deleted, as such activities have already been covered in other categories.
2	66	Reel manufacturing	G	Already covered in other categories. Hence, deleted
3	1	Assembling of acid lead batteries (up to 10 batteries per day excluding lead plate casting)	G	Already covered in Orange category. Hence, deleted
4	5	Automobile fuel outlets (only dispensing)	G	Minor air pollution due to some fugitive emissions during fuel filling operations. May be exempted from the purview of Consent management.
5	30	Diesel generator sets (15 KVA to 1 MVA)	G	- Normal operation – 12 hrs a day. - Consumption of diesel = 1680 litres for 1 MVA DG set at full load @ 0.21 litres / KVA / hr. - Stand-alone DG Sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height may be exempted from the purview of Consent management. Higher capacity DG sets have already been covered under Red / Orange categories .

Table G-5: Final List of White Category of Industries

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category
1.	3	Assembly of air coolers /conditioners ,repairing and servicing	--	--	--	--	--	--	--	--	G-W
2.	4	Assembly of bicycles ,baby carriages and other small non motorizing vehicles	--	--	--	--	--	--	--	--	G-W
3.	7	Bailing (hydraulic press)of waste papers	--	--	--	--	--	--	--	--	G-W
4.	9	Bio fertilizer and bio-pesticides without using inorganic chemicals	--	--	--	--	--	--	--	--	G-W
5.	11	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)	--	--	--	--	--	--	--	--	G-W
6.	12	Blending and packing of tea	--	--	--	--	--	--	--	--	G-W
7.	14	Block making of printing without foundry (excluding wooden block making)	--	--	--	--	--	--	--	--	G-W
8.	21	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)	--	--	--	--	--	--	--	--	G-W
9.	25	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)	--	--	--	--	--	--	--	--	G-W
10.	27	Cotton and woolen hosiers making (Dry process only without any dying / washing operation)	--	--	--	--	--	--	--	--	G-W
11.	31	Diesel pump repairing and servicing (complete mechanical dry process)	--	--	--	--	--	--	--	--	G-W
12.	33	Electric lamp (bulb) and CFL manufacturing by assembling only	--	--	--	--	--	--	--	--	G-W

13.	34	Electrical and electronic item assembling (completely dry process)	--	--	--	--	--	--	--	--	G-W
14.	23	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	--	--	--	--	--	--	--	--	O-W
15.	35	Flavoured betel nuts production/ grinding (completely dry mechanical operations)	--	--	--	--	--	--	--	--	G-W
16.	37	Fly ash bricks/ block manufacturing	--	--	--	--	--	--	--	--	G-W
17.	38	Fountain pen manufacturing by assembling only	--	--	--	--	--	--	--	--	G-W
18.	39	Glass ampules and vials making from glass tubes	--	--	--	--	--	--	--	--	G-W
19.	40	Glass putty and sealant (by mixing with machine only)	--	--	--	--	--	--	--	--	G-W
20.	43	Ground nut decorticating	--	--	--	--	--	--	--	--	G-W
21.	44	Handloom/ carpet weaving (without dying and bleaching operation)	--	--	--	--	--	--	--	--	G-W
22.	48	Leather cutting and stitching (more than 10 machine and using motor)	--	--	--	--	--	--	--	--	G-W
23.	51	Manufacturing of coir items from coconut husks	--	--	--	--	--	--	--	--	G-W
24.	52	Manufacturing of metal caps containers etc	--	--	--	--	--	--	--	--	G-W
25.	55	Manufacturing of shoe brush and wire brush	--	--	--	--	--	--	--	--	G-W
26.	57	Medical oxygen	--	--	--	--	--	--	--	--	G-W
27.	60	Organic and inorganic nutrients (by physical mixing)	--	--	--	--	--	--	--	--	G-W
28.	61	Organic manure (manual mixing)	--	--	--	--	--	--	--	--	G-W
29.	63	Packing of powdered milk	--	--	--	--	--	--	--	--	G-W
30.	64	Paper pins and u clips	--	--	--	--	--	--	--	--	G-W
31.	58	Repairing of electric motors and generators (dry mechanical process)	--	--	--	--	--	--	--	--	O-W
32.	74	Rope (plastic and cotton)	--	--	--	--	--	--	--	--	G-W

[illegible]

Note : Under the column Revised Category, the full forms of the abbreviations are as follows :

- R-R means original category was Red and revised category is also Red
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- O-G means original category was Orange and revised category is Green
- O-W means original category was Orange and revised category is White
- G-O means original category was Green and revised category is Orange
- G-G means original category was Green and revised category is also Green
- G-W means original category was Green and revised category is White





केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
 (पर्यावरण एवं वन मंत्रालय, भारत सरकार)
 (MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No. B-29012/ESS/CPA/2015-16

19.08.2015

Sub: "Harmonization of Classification of industries under Red / Orange / Green / White Categories".

During the Conference of the Environment Ministers of States held in New Delhi during April 06-07, 2015, it was resolved to adopt pollution potential criteria for categorization of Red, Orange & Green categories of industries and that a Committee be constituted with State representatives. Further, in the 59th Conference of Chairmen & Member Secretaries of Pollution Control Boards/PCCs held in New Delhi on April 08, 2015, it was agreed to constitute a Committee to look into categorization system of industries based on their respective pollution potential index.

2. Accordingly, a Committee comprising the Chairmen of CPCB, APPCB, TNPCB, MPPCB, MPCB, PPCB, WBPCB and MS, CPCB was constituted vide CPCB OM dated 23.04.2015 to review & classify industrial sectors into different categories based on criteria of respective pollution potential indices.
3. The existing Red (85 sectors) , Orange (73 sectors) and Green (86 sectors) industrial sectors have been assessed as per the proposed formula by a group of Scientists from CPCB . For this purpose , concerned Engineers / Scientists from the Member SPCBs of the Committee were also involved & consulted during May28-29, 2015.
4. After careful examination and consideration of the suggestions of concerned stake-holders the "Draft Document on Revised Concept of Categorization of Industrial Sectors " is prepared by the Committee .

In this context, the Undersigned is directed to forward a copy of the " Draft Document on Revised Concept of Categorization of Industrial Sectors to all the SPCBs, PCCs and concerned Ministries for their comments. Accordingly, the same is enclosed herewith and all the SPCBs, PCCs and concerned Ministries are, hereby requested to provide their comments by 04.09.2015. The comments may kindly be sent through hard copy as well as soft copy at e-mail: nkgupta.cpcb@nic.in , nkgpcb@hotmail.com .

Encl : As above

[N.K. Gupta]
Incharge - ESS

To:

1. All the State Pollution Control Boards / Pollution Control Committees
2. The Secretary, Ministry of Micro Small and Medium Enterprises, New Delhi
3. The Secretary, Ministry of Heavy Industries & Public Enterprises, New Delhi
4. The Advisor & Incharge , CP Division, MoEFCC, New Delhi
5. CPCB Website

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